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SL. NO. 238

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

**MEMORANDUM OF APPLICATION**

(An application under Sections 14 and 18 of the National Green Tribunal Act, 2010)

Original Application No. 238 /2024/EZ

BETWEEN

VILLAGERS OF JAYKRISHNAPUR,  
LOKKHIPUR AND GOHOGRAM  
REPRESENTED BY ONE BIMAL  
BHAKTA.

..... Applicant

-Versus-

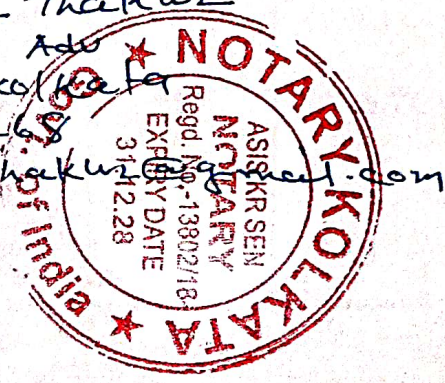
The Union of India &Ors.

.....Respondents

Advocate-on-Record

Tanuja Basak  
Mrs. Tanuja Basak,  
Advocate,  
High Court, Calcutta,  
Ph. No. 9674079964  
email : tanujabasak@gmail.com

Dipankar Thakur  
Adv  
Rajarat Kolkata  
9434214268  
dipak1989thakur@gmail.com



25 NOV 2024

2.

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

An application under Sections 14 and 18 of the National Green

Tribunal Act, 2010

Original Application No. /2024/EZ

VILLAGERS OF JAYKRISHNAPUR, LOKKHIPUR  
AND GOHOGRAM REPRESENTED

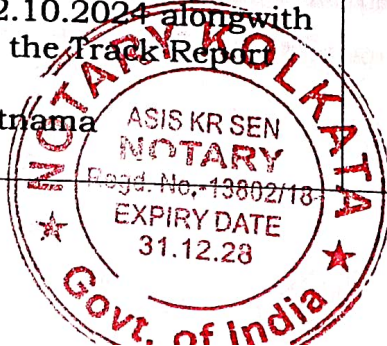
BY ONE BIMAL BHAKTA. .... Applicant

-Versus-

The Union of India &Ors. .... Respondents

I N D E X

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3.

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
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(An application under Sections 14 and 18 of the National Green  
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REPRESENTED BY ONE BIMAL BHAKTA.

..... Applicants

-Versus-

The Union of India &Ors. .... Respondents

**SYNOPSIS**

Sand Mining is a great source of revenue which a Government can generate by providing auction to the lease holders for a period of 5 years. But, there are always some good and bad aspects of everything.

Mining of sand by keeping in mind the environmental aspects and the general provisions of Law and following the restrictions provided by Law is no way bar.



4.

But in the present case the respondent nos, 8 and 9 have been granted with the Letter of Intent in respect of their plots of lands. Both the respondents by making connections with few influential persons are illegally excavating sand from the banks of the River Damodar with the use of heavy machineries, endangering the livelihood of the villagers staying nearby the banks of the river. A public hearing was initiated for the grant of Environmental Clearance which has been totally unauthorized by the Respondents Nos. 8 and 9, by hearing people and agents of the Respondent Nos. 8 and 9 itself and the opportunities of being heard was not granted to the local people.

If these illegal activities are not being stopped the whole ecological system and the livelihood located at and nearby the banks of the river Damodar will be in danger. The soil will get erode, trees will fall down leading to deforestation, flood will occur during the monsoons by breaking down the banks.

If the environment clearance which have been granted is not terminated and/or suspended and the lease gets executed , heavy loaded vehicles will be entered for loading and transportation of sand, the banks of the river will be weakened, environment will get polluted and villagers living nearby will be suffering from severe disease and above all the ecological system will breakdown.



5.

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

**MEMORANDUM OF APPLICATION**

(An application under Sections 14 and 18 of the National Green  
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Original Application No. /2024/EZ

BETWEEN

VILLAGERS OF JAYKRISHNAPUR, LOKKHIPUR AND GOHOGRAM  
REPRESENTED BY ONE BIMAL BHAKTA.

..... Applicant

-Versus-

The Union of India &Ors. .... Respondents

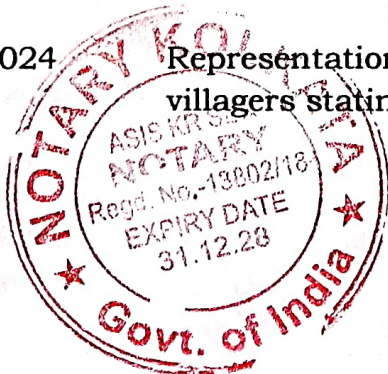
**LIST OF DATES**

10.01.2017 Letter of Intent were issued to respondent nos. 8 and 9.

28.02.2024 Environmental Clearance granted to the Respondent No. 8.

01.03.2024 Environmental Clearance granted to the Respondent No. 9.

02.10.2024 Representation made to the concerned respondents by the  
villagers stating all the facts and grievances.



Through  
Tanuja Barak  
Attocate

6.

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

**MEMORANDUM OF APPLICATION**

(An application under Sections 14 and 18 of the National Green  
Tribunal Act, 2010)

Original Application No. /2024/EZ

BETWEEN

VILLAGERS OF JAYKRISHNAPUR, LOKKHIPUR

AND GOHOGRAM REPRESENTED BY ONE

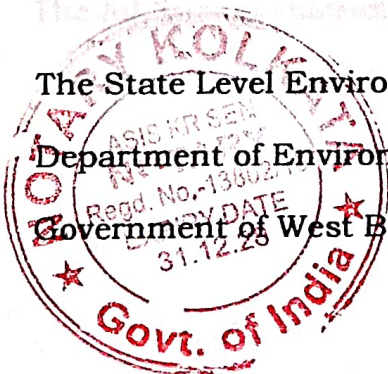
BIMAL BHAKTA, S/O – Gurudas Bhakta

residing at Jaykrishnapur, Gohogram

P.O. : Gohogram, Dist. Purba Bardhaman-713 248. .... Applicant

-Versus-

1. The Union of India  
Service through the Secretary,  
Ministry of Environment and Forest and Climate Change  
Indira Paryavaran Bhawan, Jorbag Road,  
New Delhi- 110003. Email id = secy-moef@nic.in
2. The State Level Environment Impact Assessment Authority,  
Department of Environment, Service Through The Chairman  
Government of West Bengal, Pranisampad Bhawan,



7.

Block-LB-II, Salt Lake, Sector-III, Biddhannagar,

Calcutta – 700106. Email - [environmentwb@gmail.com](mailto:environmentwb@gmail.com)

3. The Member Secretary of the

State Level Environment Impact Assessment Authority,

Department of Environment, Government of West Bengal,

Pranisampad Bhawan, Block-LB-II, Salt Lake, Sector-III,

Biddhannagar, Calcutta – 700106. Email - [environmentwb@gmail.com](mailto:environmentwb@gmail.com)

4. Principal Secretary, Department of Industries Commerce & Enterprise,

Government of West Bengal, 4, Camac Street, Calcutta – 700 016.

Email : [secci@wb.gov.in](mailto:secci@wb.gov.in)

5. The Chairman & Managing Director, West Bengal Mineral Development

Trading Corporation, having office at DJ – 10, 3<sup>rd</sup> Floor, Sector-II, Salt

Lake, Kolkata – 700 091. email : [mdwbmdtcl@gmail.com](mailto:mdwbmdtcl@gmail.com)

6. The District Magistrate & Collectorate, Bankura,

office at Administrative Building, Bankura Collectorate,

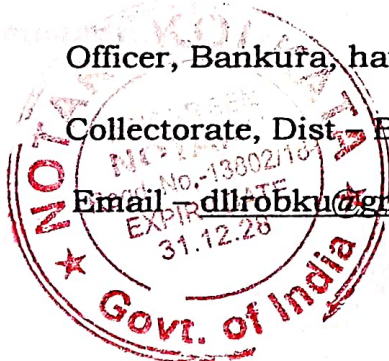
Dist – Bankura-722101 , Email - [dm-bank@nic.in](mailto:dm-bank@nic.in)

7. The Additional District Magistrate and District Land & Land Reforms

Officer, Bankura, having its office at Administrative Building, Bankura

Collectorate, Dist. Bankura-722101

Email - [dllrobku@gmail.com](mailto:dllrobku@gmail.com)



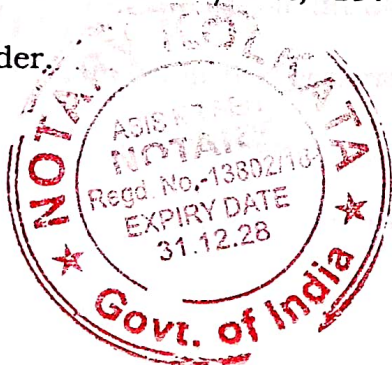
8.

8. Yogendra Kumar Singh, Son of Sachidanand Singh, residing at Darbeshpur, Post – Jewrakhan Tala, City – Patna, Bihar – 801503
9. Satyanand Roy @ Satya Nand Ray @ Satyanand Rai, son of Nirmal Ray, residing at Biscuit Factory More, near Civil Court, Nasirganj, Danapur, City – Patna – 800012.

..... Respondents

**MOST RESPECTFULLY SHEWETH:**

1. That the address of the applicant is as given above for the service of notice of this application.
2. That the applicants abovenamed beg to present the Memorandum of Application against the arbitrary and malafide action of the respondent nos. 8 and 9 for being continuously engaged in illegal extraction of sand without any proper environment clearance from near the banks of river Damodar using different types of heavy machineries causing ecological misbalance which is totally illegal and considered as the mere misuse of the Letter of Intent which has been granted by the Respondent No. 7 and such activities are also violative of the Environment Protection Act, 1986 and The Water (Prevention and Control of Pollution) Act, 1974 and amongst other grounds mentioned hereunder.



The applicant abovenamed  
most respectfully Sheweth –

9.

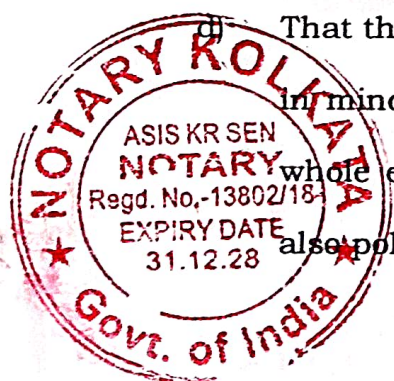
3. **FACTS OF THE CASE:**

- a) That the applicant states that the applicant represents this application on behalf of him as well as other villagers and all are Law Abiding Citizens of India and are the residents of the villages namely Jaykrishnapur, Lokkhipur and Gohogram.

These villages are located at Mouza – Gohogram, Panchayat – Galsi, Post – Gohogram, BL&LRO – Galsi II, besides the banks of River Damodar.

- b) That the applicant states that the beds of the River Damodar is enriched with potential sands and hence they are being tendered and auctioned by The Government of West Bengal allowing the Lessees to participate in such auctions and bid them with huge amounts.
- c) That the applicant states that thereafter the highest bidders are granted with Respective bided plot of lands which has been auctioned for mining of sand for a period of 5 years by keeping in minds the environmental norms and conditions regarding not to endanger the ecosystem of the respective areas.

That the applicant states that sand mining if done without keeping in minds the general conditions and restrictions can destroy the whole ecosystem of the area, which will lead to soil erosion and also pollute the water sources. The coastal eco-system will get



10.

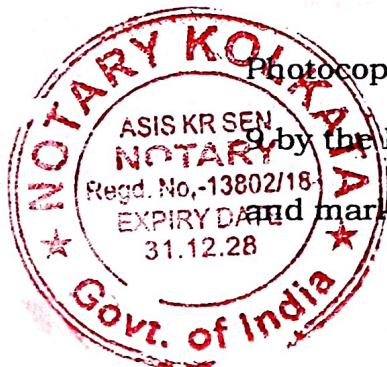
highly damaged and exercise of illegal sand mining will end up to degradation and erosion of the riverbed areas.

e) That the applicant states that at present the Respondent No. 7 has granted Letter of Intent to two of the Lessees without proper field enquiry, who are totally engaged in illegal sand mining. The name of the Lease Holders being Respondent Nos. 8 and 9 along with the details of the Plots are as follows: -

i. Yogendra Kumar Singh, Son of Sachidanand Singh, residing at Darveshpur, Post – JewrakhanTala, City – Patna, Bihar – 801503 in respect of Sand Block – GALSI-II/Gohogram/6002/D located in Plot No. 6002(P) in Mouza Gohogram, J.L. No. 70, P.S. Galsi, District :PurbaBardhaman over an area of 9.81 acres (3.97 hectares),

ii. Satyanand Roy @ Satya Nand Ray @ Satyanand Rai, son of Nirmal Ray, residing at Biscuit Factory More, near Civil Court, Nasirganj, Danapur, City – Patna - 800012 in respect of Sand Block – GALSI-II/Gohogram/6001/C located in Plot No. 6001(P) in Mouza Gohogram, J.L. No. 70, P.S. Galsi, District :PurbaBardhaman over an area of 9.49 acres (3.84 hectares).

Photocopy of the Letter of Intents granted to Respondent No. 8 and 9 by the Respondent No. 7 dated 10.01.2017 are annexed herewith and marked as ANNEXURE “A” and ANNEXURE “B” respectively.

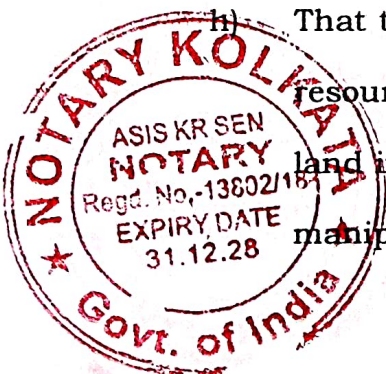


11.

f) That the applicant states that it has been a day to day practice of the sand lessees to operate sand extraction out of their allotted plots by way of illegal means and without proper Environment Clearances. Both the respondent nos. 8 and 9 are indulged in illegal excavation of sand by using huge and heavy machineries risking the banks of the river Damodar and thereby endangering the livelihood of the people residing besides the banks of the river. They are not only excavating the sand in excess but also indulged in excavation from the river embankments which is totally illegal.

g) That the applicant states that both the respondent nos. 8 and 9 has connections with influential peoples and are running these illegal activities by using heavy machineries leading to ecological misbalance day by day. It is further stated that co-ordinates of mining area which has been provided by the Government officials to them is made by illegal connections. As per the latitudes and longitudes, the place of mining was shown from near the river-bed, but in reality it is actually from near the embankments of the river Damodar. The plot in no way should fall under the potential zone.

h) That the applicant states that a potential zone is an area where a resource can be used economically but here at present the plot of land in real does not fall under the potential zone, which is totally manipulated by the influence of several interested persons under



12.

the control of the private Respondents by illegal means and the coordinates of the map has been collusively and illegally altered just to show that the area falls under the potential zone.

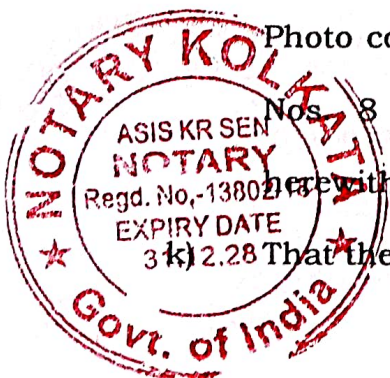
- i) That the applicant states that an empty formality of public hearing was done and which was illegally handled upon hearing only some selected people who are the men and agents of the respondent nos. 8 and 9. It is also submitted that Public hearing is a necessary procedure which has to be done before granting any Environment Clearances upon hearing the public who are the residents of the locality at large. It is further submitted that such hearing was done only with some selected people but the opportunities of being heard was not granted to the local peoples.
- j). That the applicant states that recently it has come to the knowledge of the applicant that the Environment Clearance has already been granted to the respondent no. 8 and 9 on 28.02.2024 and 01.03.2024 respectively and if they are allowed to execute the Lease , they will day by day gradually weaken the banks of the river Damodar by illegally extracting sand which will lead to soil erosion, deforestation and also breakdown the ecological balance of the area.

Photo copy of the Environment Clearance granted to Respondent

Nos. 8 and 9 on 28.02.2024 and 01.03.2024 are annexed

herewith and marked as ANNEXURE "C" and "D" respectively.

That the applicant states that there are residences as well as



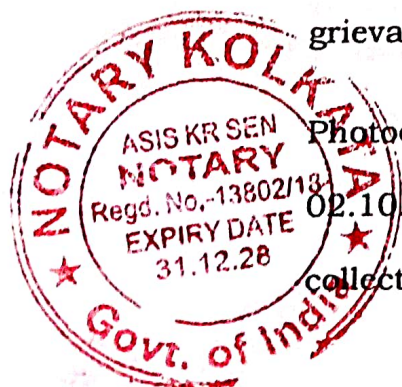
13.

agricultural lands adjacent to the bank of river Damodar, which will be subjected to high risk, if the Environment Clearance is granted and if the respondent nos. 8 and 9 are allowed to execute the lease. There are agricultural lands which is a primary mode of livelihood for the villagers by cultivation and also they have the residences adjacent to the banks of River Damodar. If this continuous desperate sand mining cannot be stopped, this will lead to the opening of the mouth of the river bed, causing flood to the residential areas attached by which will not only wash out the agricultural land destroying the fertility of the soil but also endanger the lives of the villagers at large.

Photocopies of the camera-captured photographs which clearly depicts the residential houses of the villagers and agricultural lands are annexed herewith and collectively marked as ANNEXURE "E".

- 1) That the applicant states that being aggrieved and having found out no other alternatives, some of the villagers had made a representation on 02.10.2024 via speed post addressing the respondent nos. 1,2,3,6 and 7 respectively by putting their initials on it, and stating about all the facts and circumstances with every grievances and the upcoming dangers in the near future

Photocopy of the representation made by the villagers dated 02.10.2024 alongwith the Translated Copy & Track Report is collectively annexed herewith and marked as ANNEXURE "F".



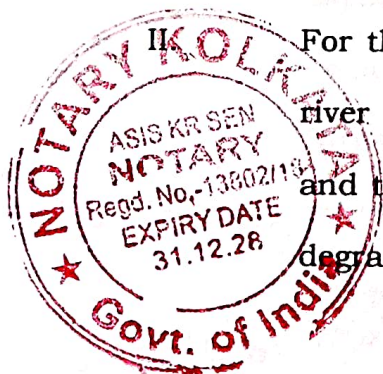
14.

m) That the applicant states that if the lease gets execute, heavy loaded vehicles will make their way into the plots for loading and transportation, the banks of the river Damodar will get weakened day by day, environment will get polluted and the villagers staying besides the river embankments will suffer with severe diseases. Not only that, during the monsoons there will be a very high chance of getting the banks eroded and flood the areas nearby washing out the residences as well as the agricultural lands of the villagers.

4. GROUNDS :

I. For that the respondent nos. 8 and 9 shall keep in minds the ecological aspects of mining which they failed to do so. They are illegally mining the river banks using huge and heavy machineries in the banks of the river Damodar inspite of having knowledge that the plot where they are mining does not fall under the potential zone in real. This practice will slowly weaken the banks of the river and will ultimately lead to soil erosion. If this mining is not stopped the livelihood of the villagers will be inflicted to danger, as such this practice is violative of the Environment Protection Act, 1986.

II. For that the continuous excavation of sand from the banks of the river Damodar will misbalance the ecological strength of the area and that will result to the opening of mouth of the river Damodar, degradation of soil, floods, deforestation and many more dire



15.

consequences which will not only endanger the livelihood of the people at large but will also destroy the total ecological existence as such the continuation of sand mining shall be stopped by terminating the Environment Clearance which has been granted to the respondent nos. 8 and 9 and by taking necessary steps to restrain them from executing the lease.

III. For that the respondent nos. 8 and 9 failed to follow and maintain the protocols as ascribed in Law and acted illegally and in total oblivion of Law as such their Mining Lease which has been granted to them are liable to be terminated.

IV. For that the respondent no. 8 and 9 shall not be allowed to commence the mining operations in their allotted plots as they does not fall under the Potential Zone and will effect the environment at large, which is totally illegal and if this continues the ecological balance will be in danger as such the Environment Clearance which has been illegally granted without proper field enquiry and Public hearing are to be immediately quashed.

V. For that, if the respondent nos. 8 and 9 cannot be restrained to execute the lease and the mining gets commenced, heavy loaded vehicles will be entered for loading and transporting, desperate and illegal mining will take place which will lead to many adverse ecological consequences and which will have to be faced by the



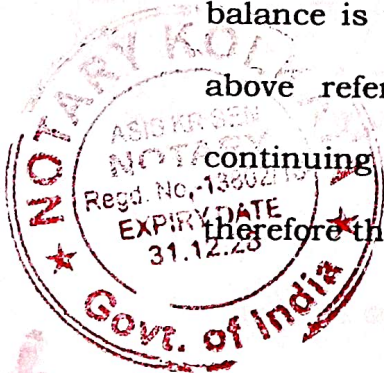
16.

villagers staying beside the banks of the river Damodar, as such for the save of Justice and interest of Public at large, the Environment Clearance shall be immediate quashed.

VI. For that an empty formality of public hearing was done and which was illegally handled upon hearing only some selected people who are the men and agents of the respondent nos. 8 and 9. Public hearing is a necessary procedure which has to be done before granting any Environment Clearances upon hearing the public who are the residents of the locality at large. But such hearing was done only with some selected people but the opportunities of being heard was not granted to the local peoples as such the environment clearance granted to the respondent nos. 8 and 9, are not held valid in law and the said 'Environment Clearances' being Annexure "C" and "D" respectively are liable to be quashed immediately.

5. **LIMITATION :**

The applicant states that the present application is being moved against the illegal sand mining activities which are being done by the respondent nos. 8 and 9. Protecting the environment and its ecological balance is the responsibility of each and every Citizens of India. The above referred respondents have totally failed to do so and is continuing to do so, which is a continuous cause of action and therefore the present application is not barred by limitation.



17.

6. **PRAYER :**

The applicant most humbly prays for :-

a) An order and/or appropriate orders upon the respondents, their men, agents, assigns and subordinates, to quash the 'Environment Clearances' being Annexure "C" and "D" which has been granted to the Respondent Nos. 8 and 9 for the save of Justice.

b) An order directing the respondents transmit and authenticate the records of the case to the Hon'ble Tribunal so that conscionable justice may be administered by passing appropriate order;

c) An interim order of injunction directing the respondents no. 8 and 9, respectively to restrain themselves from executing the lease until disposal of this present application;

d) To pass such other order or orders as the Hon'ble Tribunal may deem fit and proper.



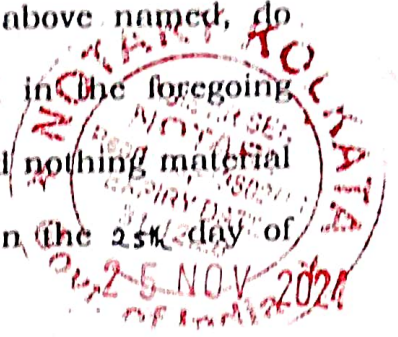
And the applicant, as in duty bound, shall ever pray.

*Rimul Bhablu*

18.

VERIFICATION

I, Bimal Bhakta, son of Gurudas Bhakta, the applicant above named, do hereby declare and verify that the statements contained in the foregoing petition are true to my knowledge, no part of it is false and nothing material has been concealed therein and I sign this verification on the 25<sup>th</sup> day of November, 2024 at the Hon'ble Tribunal.



Date: 25 NOV 2024

Place: Kolkata

Bimal Bhakta  
Deponent

Identified by me

Tanuja Basak  
Advocate.



19.

A F F I D A V I T

I, Bimal Bhakta, son of Gurudas Bhakta, aged about 59 years, by faith : Hindu, by occupation : Farmer, residing at Jaykrishnapur, P.O. : Gohogram, Dist.- Purba Bardhaman -713 428, do hereby solemnly affirm and say as follows :-

1. That I am the applicant above named and as such I am well acquainted with the facts and circumstances of the case.
2. That the statements made in paragraphs Nos. 1 to 4 and 6 are true to my knowledge and rest are my humble submissions before this Hon'ble Court.

Prepared in my office

Tanuja Basak  
Advocate  
F 419/165/1999

Bimal Bhakta  
The deponent

Identified by me,

Tanuja Basak  
Advocate.

Date : 25 NOV 2024

Place : Kolkata



Solemnly affirmed and declared  
before me on identification  
ASIS KR SEN  
City Civil Court, Kolkata  
Notary  
No -13802/18

25 NOV 2024



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT LAND AND LAND REFORMS OFFICER  
BURDWAN

P.O. RAJBATI, BURDWAN, PIN CODE: 713104

Phone no.0342-2530641 / Fax no.0342-2533348/e-mail: dlroburdwan@gmail.com

Memo No. Auction / 29 / MM/Auction/2017

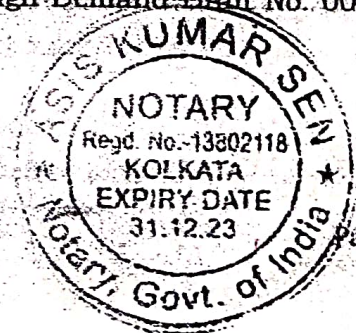
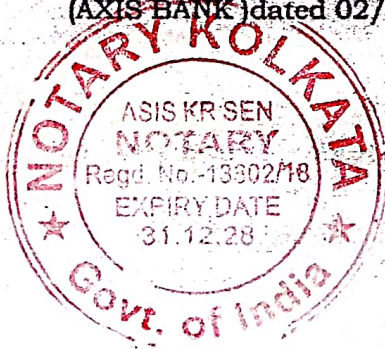
Date: 10/01/2017

To  
✓ SRI YOGENDRA KUMAR SINGH,  
DARVESH PUR, WAYAPUR, MANER  
CITY-PATNA, Pin-801503

Sub:- Letter of Intent with reference to e-auction conducted on 27/10/2016 for grant of mining lease for sand in sand block GALSI-II/Gohogram/6002/D located in plot No.s 6002(P) in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of 9.81 acres (3.97 hectares).

Background

1. The District Committee for Competitive Bidding of Minor Minerals, (henceforth the District Committee) Burdwan, pursuant to rules 38 and 41 of the west Bengal Minor Minerals Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 (hereinafter auction rules) issued notice inviting tender dated 05/10/2016 to commence the e-auction process for grant of mining lease for sand in respect of sand block GALSI-II/Gohogram/6002/D located in plot No.s 6002(P) in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of 9.81 acres (3.97 hectares). The e-auction process was conducted in accordance with the said Rules and also the tender document for the said sand block which was duly published in Government's e-procurement portal as per extant rules and YOGENDRA KUMAR SINGH has been declared as successful bidder under Rule 9 (8) of the said Auction Rules.
2. As required under Rule 10(1) of the said Auction Rules, YOGENDRA KUMAR SINGH has made payment of the first instalment of the Bid Amount, being one-third of the bid amount, amounting to Rs. 2997375.00 (Rupees Twenty Nine Lakh Ninety Seven Thousand Three Hundred Seventy Five only) through Demand Draft No. 002833 (AXIS BANK) dated 02/01/2017.

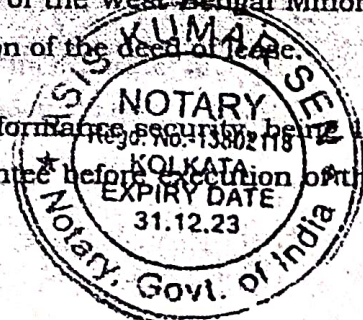
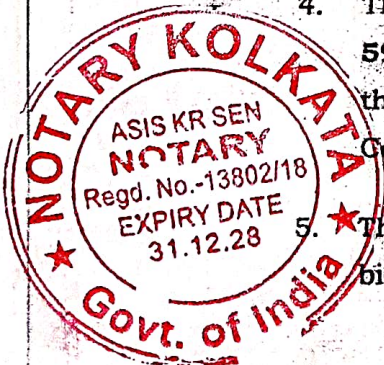


Letter of Intent

Accordingly, pursuant to Rule 10 (3) of the said auction Rules, this letter of intent is hereby issued for grant of mining lease for sand in respect of sand block **GALSI-II/Gohogram/6002/D** located in plot No.s **6002(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of **9.81** acres (3.97 hectares) in favour of **YOGENDRA KUMAR SINGH** for a period of **05 (five)** years subject to the following terms and conditions:

Terms and Conditions

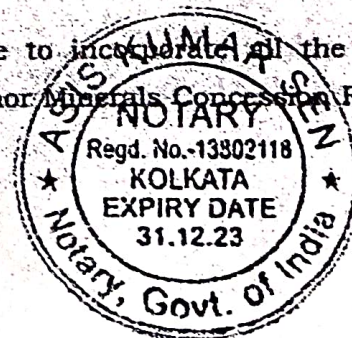
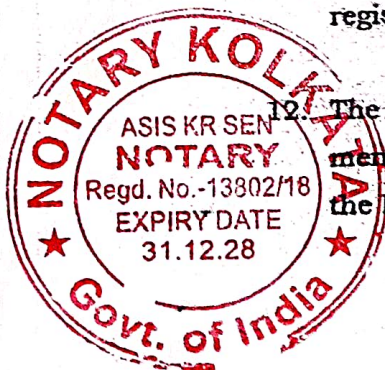
1. This letter of intent and subsequent grant of aforementioned mining lease shall be subject to the provisions of the MMDR Act, 1957, West Bengal Minor Minerals Concession Rules, 2016 and West Bengal Minor Minerals (Auction) Rules, 2016 as amended from time to time and **YOGENDRA KUMAR SINGH** shall be granted the mining lease only upon satisfactory completion of the requirements stipulated in the said Rules.
2. The rest of the bid amount, being two-third of the total amount shall be paid in two equal instalments prior to execution of the deed of lease [sub-rule (2) of rule 10 of auction rules].
3. **YOGENDRA KUMAR SINGH** (henceforth the successful bidder) shall furnish a Mining Plan along with Mine Closure Plan as per model format issued by the Commerce and Industries Department under letter No. 420-CI/O/MIN/GEN-MIS/16/2016(PT.) dated 28/07/2016, duly approved by the competent authority within two months from the date of issue of the Letter of Intent (LoI).
4. The successful bidder shall furnish Financial Assurance amounting Rs. **59550.00 (Rupees Fifty Nine Thousand Five Hundred Fifty)** in any of the forms mentioned under Rule 18(2) of the West Bengal Minor Minerals Concession Rules, 2016 before execution of the deed of lease.
5. The successful bidder shall furnish performance security amounting 10% of the bid amount in the form of bank guarantee before execution of the deed of



lease mentioned under Rule 11 of the West Bengal Minor Minerals Auction Rules, 2016.

6. The successful bidder shall submit Environmental Clearance (E.C.) in respect of the above mentioned sand block duly issued by District Level Environment Impact Assessment Authority (DEIAA) or State Level Environment Impact Assessment Authority (SEIAA) or Ministry of Environment, Forests & Climate Change (MoEF&CC) as the case may be as per Environment Impact Assessment Notification 2006, as amended.
7. The successful bidder shall also obtain all other consents, approval, no-objections and the like as required under applicable laws for execution of deed of lease.
8. The successful bidder shall be bound to follow the guidelines stipulated in the Sustainable Sand Mining Management Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change, Government of India for undertaking mining operation in the concerned sand block after registration of the duly executed mining lease.
9. The successful bidder have to furnish a Draft Mining Lease Deed in the format as specified in Form - D of the West Bengal Minor Minerals Concession Rules, 2016.
10. The Draft Mining Lease Deed should be prepared in durable papers neatly and sufficient space should be kept in between two lines in order to permit, if necessary, correction therein.
11. The Deed of Lease, after execution, shall be registered by the successful bidder at his own cost and no mining operation should be started before registration of the Deed.

12. The successful bidder shall have to incorporate all the conditions as mentioned in the West Bengal Minor Minerals Concession Rules, 2016 in the Draft Lease Deed.



13. The successful bidder shall have to comply with all the statutory requirements before presenting the Deed of Lease for execution before the appropriate authority.

This Letter of Intent (LoI) shall remain valid for a period of two months from the date of its issuance and if the successful bidder is unable to fulfil all the above conditions within this period he may submit an application addressed to the District Magistrate for extension of time. Such application may be submitted to this end for due processing. The District Magistrate being the Chairperson of the District Committee, reserves the right to extend the validity of Letter of Intent (LoI) for such reasonable period as it deemed fit.

18/1/17  
Addl. District Magistrate

&  
District Land & Land Reforms Officer  
Burdwan

Memo No. / / MM/Auction/2017

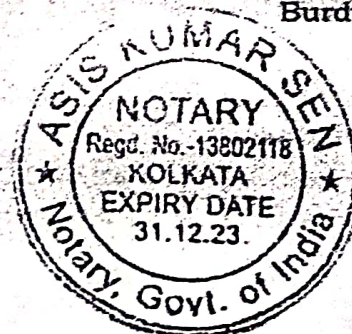
Date: /01/2017

Copy forwarded for information to:

1. The District Magistrate & Collector, Burdwan, West Bengal
2. The Jt. Secretary to the Govt. of W.B., C&I Deptt. Mines Branch.
3. The Chief Mining Officer, Court Road, Asansol, Burdwan.
4. The B.L. & L.R.O. \_\_\_\_\_

Addl. District Magistrate

&  
District Land & Land Reforms Officer  
Burdwan



24 - 7

~~ANNEXURE - B~~

ANNEXURE B



GOVERNMENT OF WEST BENGAL  
OFFICE OF THE DISTRICT LAND AND LAND REFORMS OFFICER  
BURDWAN

P.O. RAJBATI, BURDWAN. PIN CODE: 713104

Phone no.0342-2530641 / Fax no.0342-2533348/e-mail: dlroburdwan@gmail.com

Memo No. ~~Notion~~ 34 / MM/Auction/2017

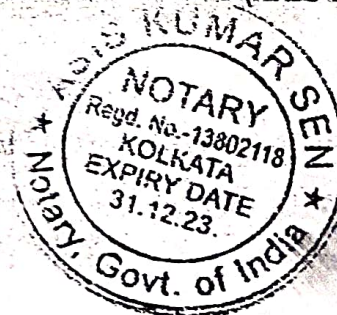
Date: 10/01/2017

To  
**SRI SATYA NAND ROY,**  
NEAR BISCUIT FACTORY MORE,  
NEAR CIVIL COURT, NASRIGANJ, DANAPUR  
CITY-PATNA, Pin-800012.

Sub:- Letter of Intent with reference to e-auction conducted on 27/10/2016 for grant of mining lease for sand in sand block **GALSI-II/Gohogram/6001/C** located in plot No.s **6001(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of 9.49 acres (3.84 hectares).

Background

1. The District Committee for Competitive Bidding of Minor Minerals, (henceforth the District Committee) Burdwan, pursuant to rules 38 and 41 of the west Bengal Minor Minerals Concession Rules, 2016 and the West Bengal Minor Minerals (Auction) Rules, 2016 (hereinafter auction rules) issued notice inviting tender dated 05/10/2016 to commence the e-auction process for grant of mining lease for sand in respect of sand block **GALSI-II/Gohogram/6001/C** located in plot No.s **6001(P)** in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of 9.49 acres (3.84 hectares). The e-auction process was conducted in accordance with the said Rules and also the tender document for the said sand block which was duly published in Government's e-procurement portal as per extant rules and **SRI SATYA NAND ROY** has been declared as successful bidder under Rule 9 (8) of the said Auction Rules.
2. As required under Rule 10(1) of the said Auction Rules, **SRI SATYA NAND ROY** has made payment of the first instalment of the Bid Amount, being one-third of the bid amount, amounting to Rs. 2569791.00 (Rupees Twenty Five Lakh Sixty Nine Thousand Seven Hundred Ninety Six only) through Demand Draft No. 002835 (AXIS BANK) dated 02/01/2017.



Letter of Intent

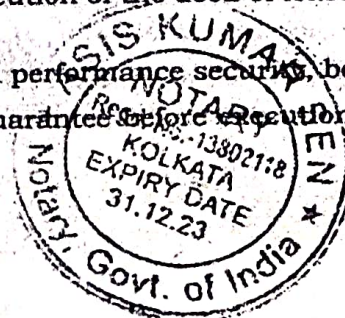
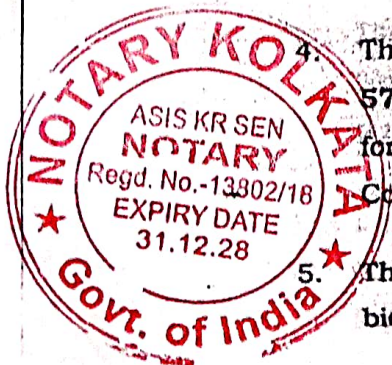
Accordingly, pursuant to Rule 10 (3) of the said auction Rules, this letter of intent is hereby issued for grant of mining lease for sand in respect of sand block GALSII-II/Gohogram/6001/C located in plot No.s 6001(P) in Mouza Gohogram, J.L. No. 070, P.S. Galsi, District Burdwan over an area of 9.49 acres (3.84 hectares) in favour of SRI SATYA NAND ROY for a period of 05 (five) years subject to the following terms and conditions:

Terms and Conditions

1. This letter of intent and subsequent grant of aforementioned mining lease shall be subject to the provisions of the MMDR Act, 1957, West Bengal Minor Minerals Concession Rules, 2016 and West Bengal Minor Minerals (Auction) Rules, 2016 as amended from time to time and SRI SATYA NAND ROY shall be granted the mining lease only upon satisfactory completion of the requirements stipulated in the said Rules.
2. The rest of the bid amount, being two-third of the total amount shall be paid in two equal instalments prior to execution of the deed of lease [sub-rule (2) of rule 10 of auction rules].
3. SRI SATYA NAND ROY (henceforth the successful bidder) shall furnish a Mining Plan along with Mine Closure Plan as per model format issued by the Commerce and Industries Department under letter No. 420-CI/O/MIN/GEN-MIS/16/2016(PT.) dated 28/07/2016, duly approved by the competent authority within two months from the date of issue of the Letter of Intent (LoI).

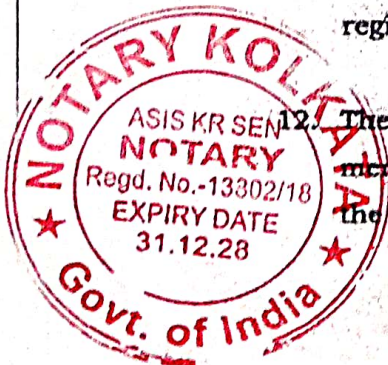
4. The successful bidder shall furnish Financial Assurance amounting Rs. 57600.00 (Rupees Fifty Seven Thousand Six Hundred) in any of the forms mentioned under Rule 18(2) of the West Bengal Minor Minerals Concession Rules, 2016 before execution of the deed of lease.

5. The successful bidder shall furnish performance security, being 10% of the bid amount in the form of bank guarantee before execution of the deed of



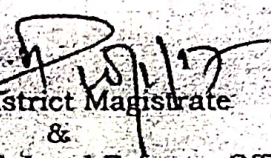
lease mentioned under Rule 11 of the West Bengal Minor Minerals Auction Rules, 2016.

6. The successful bidder shall submit Environmental Clearance (E.C.) in respect of the above mentioned sand block duly issued by District Level Environment Impact Assessment Authority (DEIAA) or State Level Environment Impact Assessment Authority (SEIAA) or Ministry of Environment, Forests & Climate Change (MoEF&CC) as the case may be as per Environment Impact Assessment Notification 2006, as amended.
7. The successful bidder shall also obtain all other consents, approval, no-objections and the like as required under applicable laws for execution of deed of lease.
8. The successful bidder shall be bound to follow the guidelines stipulated in the Sustainable Sand Mining Management Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change, Government of India for undertaking mining operation in the concerned sand block after registration of the duly executed mining lease.
9. The successful bidder have to furnish a Draft Mining Lease Deed in the format as specified in Form - D of the West Bengal Minor Minerals Concession Rules, 2016.
10. The Draft Mining Lease Deed should be prepared in durable papers neatly and sufficient space should be kept in between two lines in order to permit, if necessary, correction therein.
11. The Deed of Lease, after execution, shall be registered by the successful bidder at his own cost and no mining operation should be started before registration of the Deed.
12. The successful bidder shall have to incorporate all the conditions as mentioned in the West Bengal Minor Minerals Concession Rules, 2016 in the Draft Lease Deed.



13. The successful bidder shall have to comply with all the statutory requirements before presenting the Deed of Lease for execution before the appropriate authority.

This Letter of Intent (LoI) shall remain valid for a period of two months from the date of its issuance and if the successful bidder is unable to fulfil all the above conditions within this period he may submit an application addressed to the District Magistrate for extension of time. Such application may be submitted to this end for due processing. The District Magistrate being the Chairperson of the District Committee, reserves the right to extend the validity of Letter of Intent (LoI) for such reasonable period as it deemed fit.

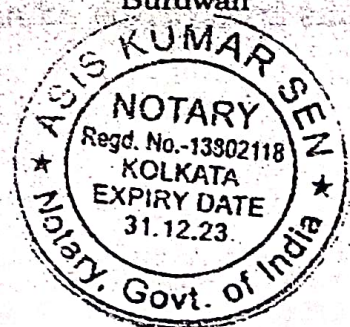
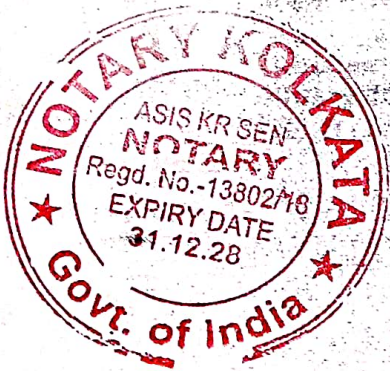
  
Addl. District Magistrate  
&  
District Land & Land Reforms Officer  
Burdwan

Memo No. / / MM/Auction/2017 Date: /01/2017

Copy forwarded for information to

1. The District Magistrate & Collector, Burdwan, West Bengal
2. The Jt. Secretary to the Govt. of W.B., C&I Deptt. Mines Branch.
3. The Chief Mining Officer, Court Road, Asansol, Burdwan.
4. The B.L. & L.R.O. \_\_\_\_\_

Addl. District Magistrate  
&  
District Land & Land Reforms Officer  
Burdwan



28

ANNEXURE - 'C'

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), WEST BENGAL)

To,

The  
YOGENDRA SINGH  
Darveshpur, Wayapur, Maner -801503

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/WB/MIN/456989/2023 dated 29 Dec 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |                                     |
|--|-------------------------------------|
| 1. EC Identification No.                   | EC24B001WB185149                    |
| 2. File No.                                | EN/T-II-1/281/2023                  |
| 3. Project Type                            | New                                 |
| 4. Category                                | B                                   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals             |
| 6. Name of Project                         | Gohogram sand mine on Damodar river |
| 7. Name of Company/Organization            | YOGENDRA SINGH                      |
| 8. Location of Project                     | WEST BENGAL                         |
| 9. TOR Date                                | N/A                                 |

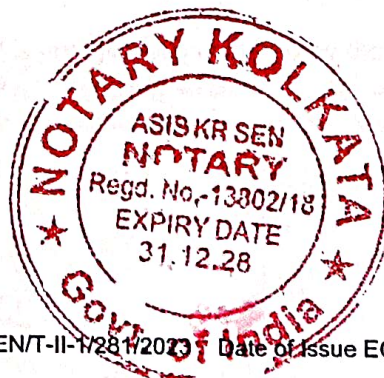
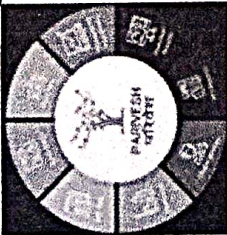
The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/02/2024

(e-signed)  
DHARMDEO RAI, I.F.S.  
Member Secretary  
SEIAA - (WEST BENGAL)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

### Background of the project

The proponent made online application vide proposal no. SIA/WB/MIN/456989/2023 dated 29 December 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

This is a proposal for riverbed sand mining of GALSI-II/GOHOGRAM/6002/D Sand Block over an area of 3.97 ha (9.81 Acres) on the River Damodar at Plot No. - 6002(P), J.L. No.-070, Mouza - Gohogram, P.S.-Galsi, Dist - Purba Bardhaman, West Bengal.

The project proponent (PP) obtained Terms of Reference (ToR) vide No. 806/EN/T-II-1/281/2023 dated 26.04.2023 issued by SEIAA, WB against proposal no. SIA/WB/MIN/74545/2022.

As required under the West Bengal Minor Mineral Concession Rules, 2016, the PP got a composite 'Mining Plan with Progressive Mine Closure Plan' prepared for riverbed sand mining at the site by an RQP. The revised Mining Plan has been approved by the State Government on 29.03.2017 and the approved plan has been uploaded at the PARIVESH portal by the PP.

The PP has uploaded pre-feasibility report for the proposed project, copy of valid LoI and cluster certificate from the competent authority. The sand block is forming a cluster with adjacent 2 numbers of sand blocks of Shri Ashok Kumar and Satyanand Ray.

The PP has submitted need based EMP.

The PP has informed that there is no court case pending against the project.

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below :-

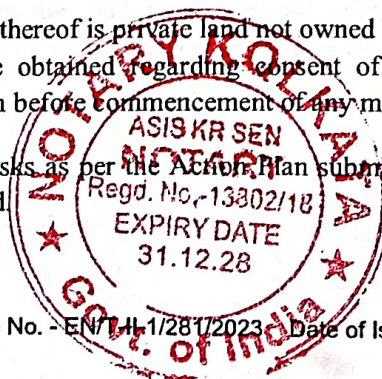
Point	Latitude	Longitude
A	23°14'40.14" N	87°37'54.49" E
B	23°14'40.69" N	87°37'59.42" E
C	23°14'31.78" N	87°38'00.57" E
D	23°14'31.36" N	87°37'55.35" E

The project site falls within the DSR potential zone code PBBD\_GL2\_DA\_03\_04.

State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

### General Conditions:

1. In case the mining area or a part thereof is private land not owned by the Project Proponent (PP), then a written permission should be obtained regarding consent of the land owner(s) concerned for carrying out the mining operation before commencement of any mining activity.
2. The PP shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing, if held.



*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

3. Apart from possessing a valid lease the proponent shall obtain all other necessary permissions before commencement of any mining or allied activity at the lease hold area.
4. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 must be followed strictly.
5. It shall be the responsibility of the PP to abide by and to comply with all the provisions made and restrictions imposed, — particularly those regarding environment management practices, by and under the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016, failing which the EC shall be liable to be cancelled.
6. The EC is granted on the condition that the lease area falls under the potential sand mining area earmarked in the District Level Survey Report (DSR). Mining shall be done only in an area/ stretch which has been identified in the DSR as well as in the approved Mining Plan.
7. No river bed mining shall be allowed beneath 3 meters of the river bed.
8. The depth of mining in riverbed shall also not exceed one meter above groundwater (base flow) level.
9. No River sand mining shall be carried out in monsoon season, as declared by the concerned District Authority.
10. The PP shall submit Annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased accordingly.
11. If the lease hold area is located in hilly terrain, it is to be ensured by the PP that the mine working depth is limited to 1.0 metre below the riverbed level.
12. In case the lease area, or a part of it, falls in the river flood plain<sup>1</sup>, a buffer of three metre to be left from the river bank for mining. (non river-bed sand mining)
13. In case the lease area, or a part of it, is an agricultural field, a buffer of three metre land shall be left between the mine boundary and the adjacent field. (non river-bed sand mining)
14. Mining shall be done in layers of not more than 1 metre depth to avoid ponding effect and only after the first layer is excavated, the process will be repeated for the second layer and so on.
15. The PP shall get the baseflow and groundwater level (water table) monitored on monthly basis. The water level should be referenced to both the 'mean sea level' and the 'local ground level'. During sand mining operations, a network of existing wells shall be established around the sand mining area and piezometers shall be installed at all sand quarry sites. A minimum of four piezometers shall be installed in the no-mining zone around the sand quarrying area. Monitoring of groundwater quality in the vicinity (one km radius from the sand quarrying site) shall be carried out once in every two months. Same shall be submitted with six monthly compliance report.
16. Any area falling within 7.5 metre or 12.5% of the river width, whichever is more, from the river bank (towards the channel) will be left intact as no mining zone. Subject to above the PP shall identify the

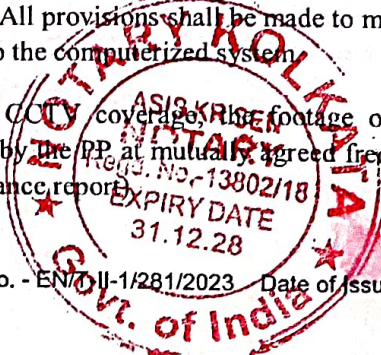
<sup>1</sup> A floodplain is a generally flat area of land next to a river or stream and stretches from the banks of the river to the outer edges of the valley

31

*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

central 3/4 part of river on map where there is a deposition of sand and remaining 1/4 part shall be left intact as no mining zone for the protection of the bank.

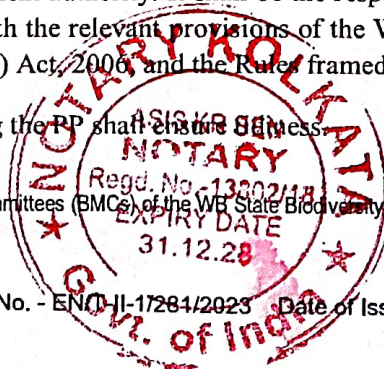
17. No stream shall be diverted for the purpose of sand mining. No natural water course and/ or water resources shall be obstructed due to mining operations.
18. No blasting shall be resorted to in river bed sand/ gravel mining and no blasting operation shall be carried out without permission at any other place.
19. Irrespective of the location, thickness of sand deposition, agricultural land/ riverbed, the method of mining shall conform to the orders / directions passed by any Court of Law / Tribunal time to time and in compliance with the Sustainable Sand Mining Guidelines 2016 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020.
20. Mining shall begin only after pucca pillars marking the boundary of lease area are erected at the cost of the lease holder at every corner of the lease-hold area. Only after certification in this regard with the geo coordinates of the corner pillars is issued by the district mining officials, mining can commence. The geo coordinates of the corner pillars shall be made available to the District Level Committee.
21. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and shall be, as far as practicable, concurrently used for land reclamation. {non river bed sand mining}
22. The EC holder shall keep a correct account of quantity of sand mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This shall be produced before officers of the Central Government and/ or the State Government for inspection.
23. Noise arising out of mining and processing unit(s) shall be abated and controlled at source to keep noise level within permissible limit.
24. No sand mining activity shall be carried out between dusk to dawn, or as permitted by the local authority.
25. Infrastructure and facilities erected for the mine shall conform to the provisions made for the purpose at the sand ghat designated and demarcated (with geo referencing) and laid out for the purpose by the District administration.
26. In particular the PP shall ensure that the approach road, - from the proposed sand ghat to the sand storage depot, is planned and maintained with prior consent of the local Administration.
27. There shall be a single point of entry and exit point for all vehicles. In case it is necessary to have more than one entry/exit, all such points shall have check points with all digital monitoring facilities as mentioned in the 'Enforcement and Monitoring Guidelines for Sand Mining' (January, 2020) issued by the Ministry of Environment, Forest and Climate Change. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to make it impossible for any vehicle to enter or exit without an entry into the computerized system.
28. All such points shall have 24x7 CCTV coverage. The footage of the CCTV coverage shall be submitted to the District Collector by the PP at mutually agreed frequencies (Photographic evidence to be included in 6 monthly compliance reports).



*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

29. The PP shall ensure that pollution due to transportation is effectively controlled. The PP shall also ensure regular sprinkling of water.
30. Only potable water may be collected from nearby locality with prior permission of the authority concerned. Water for other purposes shall be taken from the river.
31. It shall be the duty and responsibility of the PP to ensure that air pollution due to dust, exhaust emission or fumes during mining and processing phase are controlled and kept within permissible limits specified under environmental laws.
32. The mineral transportation shall be carried out through covered trucks/ tractors only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
33. The mining operations are to be done in a systematic manner so that the operations shall not create a major visual impact on the site.
34. Restoration of flora affected by mining must be done immediately. Five times the number of trees destroyed by mining shall be planted (preferably of indigenous species) and maintained over the entire lease period.  
Irrespective of the above the proponent shall plant and maintain, for the entire lease period, at least five trees per hectare of lease area in areas near the mine.
35. The PP shall ensure that, there is no damage to any fauna and its habitats/ nestings located close to the sand mining site, if any. The PP should receive clearance from the local Biodiversity Management Committee (BMC)<sup>2</sup> of the district concerned in this regard.
36. No felling of trees in or within the precincts of the mine shall be allowed. If a mining lease area, or a part of it, falls within 10 km from the periphery of any National Park/ Sanctuary or an Eco-Sensitive Zone or a Protected Area, no mining or related activity shall be undertaken without first obtaining a no objection certificate from the Standing Committee of National Board of Wild Life (NBWL), in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
37. The PP shall take all necessary protective measures to ensure that no spring sources are affected due to mining activities.
38. Removal, stacking and utilization of top soil in mining area shall be ensured. Where top soil cannot be used concurrently, it shall be stored properly for future use.
39. No overhangs shall be allowed to be formed due to mining and mining shall not be undertaken in areas where landslide is likely to occur due to unfavourable steep angle of slope.
40. No extraction of stone/ boulder/ sand shall be undertaken in landslide prone areas.
41. If clearance of riparian vegetation is to be undertaken it must be done under the supervision and control of an appropriate government authority. It shall be the responsibility of the project proponent to ensure absolute compliance with the relevant provisions of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006 and the Rules framed there under.
42. To reduce visual impact of mining the PP shall ensure

<sup>2</sup> For all local bodies Biodiversity Management Committees (BMCs) of the WB State Biodiversity Board are constituted under Sec. 41(1) of the Biological Diversity Act, 2002

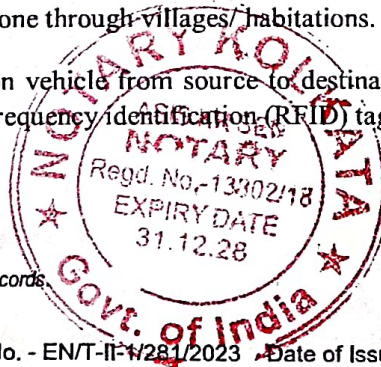


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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

43. Dumping of waste, if any, shall be done only in earmarked places as approved in the mining plan.
44. No rubbish shall be disposed in the river bed.
45. The PP shall take all possible precautions for the protection of environment and control of pollution.
46. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
47. No mining shall be undertaken in a mining lease located within 1 km from bridges, highways and railway lines on both upstream and downstream sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subjected to a minimum of 250 metres on the upstream and 500 metres on the downstream side.
48. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
49. Only such vehicles as are having valid fitness and PUC Certificates, shall be used for transportation of sand.
50. The PP shall develop proper junction at takeoff points of approach road with main road, with proper width and geometry required for safe movement of traffic, at his own cost.
51. The PP shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
52. No stacking shall be allowed on road side along State/ National Highways.
53. Suitable sand depots will be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 04-06-ha (10-15 acres) with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be a Government poramboke land<sup>3</sup>.
54. The PP shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and shall complete this work before abandonment of mine.
55. Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
56. The site specific plan for eco-restoration submitted by the proponent along with the EC application shall be properly implemented.
57. Transport of mineral shall not be done through villages/ habitations.
58. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking.

<sup>3</sup> the land that doesn't fall under the list of revenue records.

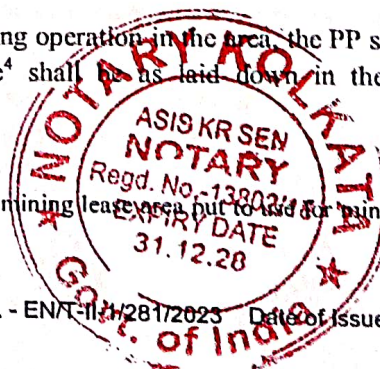


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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.*

59. The PP shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers (Photographic evidence to be included in 6 monthly compliance report).
60. The PP shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. The Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
61. The PP shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project. Personal Health data like BP ECG, chest X-ray, PFT, smoking habits, blood and urine test etc. shall be undertaken once in six months to take necessary remedial/preventive measures. In this regard recommendations of National Institute of Occupational Health (NIOH) / Central Labour Institute (CLI) / All India Institute of Hygiene and Public Health (AIHH&PH) shall be adopted for ensuring good work-environment for mine workers.
62. The PP shall report monitoring data on replenishment, traffic management, levels of production, river-bank erosion, maintenance of roads etc.
63. A year-wise excavation schedule showing the breakup of pay-mineral (sand) and waste (if any) may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and shown in the surface plan.
64. The PP shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
65. One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan for approval under the West Bengal Minor Mineral Concession Rules, 2016, to the officer authorised by the State Government in this behalf.
66. The PP shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
67. In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the PP shall submit to the Officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
68. For the purpose of carrying out mining operation in the area, the PP shall furnish financial assurance. The amount of financial assurance<sup>4</sup> shall be as laid down in the West Bengal Minor Mineral

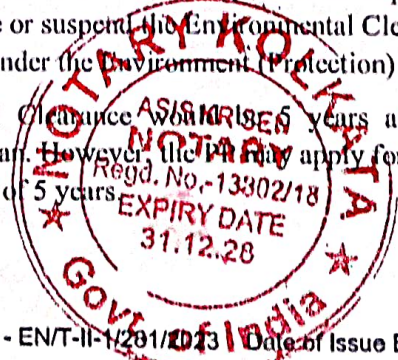
<sup>4</sup> Rupees 15 thousand per hectare of the mining lease area put to use for mining and allied activities or rupees fifty (50) thousand, whichever is higher



Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.

- 69. The PP shall prepare a dust and noise minimization plan with adequate details and shall implement the same.
- 70. Needs of the locality shall be assessed and the social part of the EMP shall be undertaken as stipulated by MoEF&CC Office Memorandum F.No. 22-65/2017.IA.III dated 30.09.2020. Beneficiary of the social component of EMP should be identified and to be displayed at site. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1. The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation. Photographic evidence of the activities and relevant bills/vouchers are to be given in 6 monthly compliance report.
- 71. The PP shall ensure that the provisions every relevant Acts, Rules Guidelines etc. shall be complied in both letter and spirit.
- 72. In particular, the PP shall ensure compliance with the provisions laid down in the following Acts/ Rules/ Guidelines.
  - a. The West Bengal Minor Minerals Concession Rules, 2016;
  - b. Sustainable Sand Mining Management Guidelines, 2016, issued by the Ministry of Environment, Forest and Climate change, Government of India;
  - c. Sand Mining Framework, 2018, issued by the Ministry of Mines, Government of India;
  - d. Enforcement & Monitoring Guidelines for Sand Mining, 2020, issued by the Ministry of Environment, Forest and Climate change, Government of India;
  - e. The West Bengal Sand Mining Policy, 2021; and,
  - f. The West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021.
- 73. Non-compliance of any of the terms and conditions mentioned hereinabove may lead to cancellation of the environmental clearance granted.
- 74. The Environmental Clearance is being issued without prejudice to any action initiated under the Environment (Protection) Act, 1986 or any court case pending in any court of law, and it does not mean that the project proponent has not violated any environmental law in the past, and all future decisions made or directives/ orders/ notifications/ circulars issued under the Environment (Protection) Act, 1986 shall be binding on the Project Proponent. Similarly, all verdicts/ orders of the Hon'ble Court will be binding on the project proponent. Hence, this clearance does not give immunity to the project proponent in the case(s) filed against her/ him, if any, or any action initiated against her/ him under the Environment (Protection) Act, 1986.
- 75. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under the Environment (Protection) Act, 1986.
- 76. The validity of this Environmental Clearance would be 6 years as per the scheme of mining mentioned in the approved mining plan. However, the PP may apply for extension of EC with revised scheme of mining plan before expiry of 5 years.



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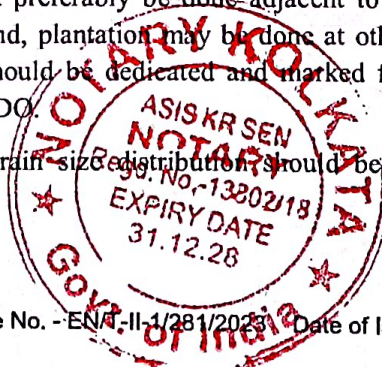
77. The EC is granted for the project as proposed. In case any deviation or alteration in the project is contemplated the proponent will apply afresh for Environmental Clearance for the proposed modifications and/ or expansion of the project.
78. The stipulations made under other relevant Acts, - in particular the Wild Life (Protection) Act, 1972, the Water (Prevention and Control of Pollution) Act, 1974, the Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991, and the rules and regulations made there under, shall be strictly complied with.
79. The State Government may, in its own discretion, impose such further conditions as it may deem fit, necessary or expedient. All such conditions will have to be complied with.
80. Non-compliance to any of the stipulated terms and conditions may lead to cancellation of the EC.
81. If you are aggrieved by the grant of this Environmental Clearance or by any of the terms and conditions imposed herein, you may, in your own discretion, within a period of thirty days from today, prefer an appeal before the National Green Tribunal (Eastern Zonal Bench, Kolkata), HFXC+VR5, Kadampukur Village, Newtown, New Town, West Bengal 700156, under Section 16 of the National Green Tribunal Act, 2010.
82. The contact details of the proponent and the name of the consultant are given below –

Name of the Contact person with Designation	Shri Yogendra Singh, Owner
Address	Darveshpur, Wayapur, Maner, Patna, Bihar – 801503, West Bengal.
Email	yogendramine@gmail.com
Telephone Number	9800458789
Name of the Environmental Consultant	M/s. Chaitanya Projects Consultancy Private Limited

### 83. Additional conditions

Following should be submitted along with the six monthly compliance report :-

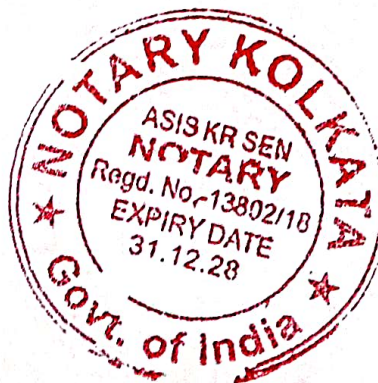
- 1) The revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.
- 2) Monthly monitoring of base flow level at four points of the project should be conducted by installing piezometer and to be reported in the six monthly compliance report.
- 3) Stipulated plantation should preferably be done adjacent to the project. If not possible due to unavailability of suitable land, plantation may be done at other location in the same block. The particular plantation area should be dedicated and marked for the particular project and to be certified by the respective BDO.
- 4) Sieve analysis report for grain size distribution should be provided along with six monthly compliance report.



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- 5) Status of the need-based activities to be reported during six monthly progress report.
- 6) Basic amenities, safety and occupational health examinations for labourers to be provided along with six monthly compliance reports.
- 7) To enhance success/ survival rate the plantation shall be done during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life. Species of the plant selected should be local species and self-sustaining in that particular region. Geotagged photographs of actual plantation done to be submitted along with six monthly compliance reports.
- 8) Studies on the biotic components of the river and the impact of sand mining on these components should be submitted. The study should be done by some reputed institute.
- 9) Bank line monitoring report should be submitted along with the six monthly progress reports.

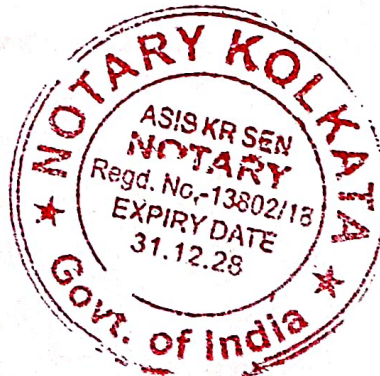


Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.97 ha (9.81 Acres) on the Damodar River at Plot No. - 6002(P), J.L. No. - 70, Mouza - Gohogram, P.S.- Galsi, Dist - Purba Bardhaman, West Bengal by Yogendra Singh.

Annexure-1

**NEED BASED ACTIVITIES FOR LOCAL PEOPLE**

Sl. No.	Considerations	CER Cost in Rs.
1.	Health camp and free medicine	75,000/-
2.	Educational support to poor student especially girls	82,000/-
3.	Provide drinking water facility at Gohogram Primary School	81,000/-
<b>Total in Rs.</b>		<b>2,38,000/-</b>



Signature Not Verified

Digitally signed by: SHRI DHARMDEO  
RAI, I.F.S.

Designation: Member Secretary

Date and Time: 2/28/2024 3:41:15 PM

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ANNEXURE- 'D'ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), WEST BENGAL)

To,

The  
SATYANAND RAI

At-Near Biscuit Factory more, Near Civil Court Nasriganj, Danapur -  
800012

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/WB/MIN/456842/2023 dated 29 Dec 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |                         |
|---|-------------------------|
| 1. EC Identification No.                      | EC24B001WB120087        |
| 2. File No.                                   | EN/T-II-1/265/2023      |
| 3. Project Type                               | New                     |
| 4. Category                                   | B                       |
| 5. Project/Activity Including<br>Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project                            | Gohogram Sand Mine      |
| 7. Name of Company/Organization               | SATYANAND RAI           |
| 8. Location of Project                        | WEST BENGAL             |
| 9. TOR Date                                   | N/A                     |

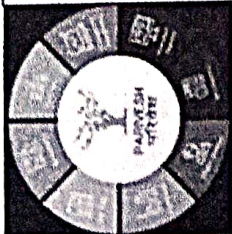
The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/03/2024

(e-signed)  
DHARMDEO RAI, I.F.S.  
Member Secretary  
SEIAA - (WEST BENGAL)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza – Gohogram, P.S. - Galsi, Dist. – Purba Bardhaman, West Bengal by Satyanand Roy.*

### Background of the project

The proponent made online application vide proposal no. SIA/WB/MIN/456842/2023 dated 29 December 2023 seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza – Gohogram, P.S. - Galsi, Dist. – Purba Bardhaman, West Bengal by Satyanand Roy.

This is a proposal for riverbed sand mining of GALSI-II/GOHOGRAM/6001/C Sand Block over an area of 3.84 ha (9.49 Acres) on the River Damodar at Plot No.6001(P), J.L. No.-070, Mouza – Gohogram, P.S.-Galsi, Dist –Purba Bardhaman, West Bengal.

The project proponent (PP) obtained Terms of Reference (ToR) vide No. 805/EN/T-II-1/265/2023 dated 26.04.2023 issued by SEIAA, WB against proposal no. SIA/WB/MIN/74566/2022.

As required under the West Bengal Minor Mineral Concession Rules, 2016, the PP got a composite 'Mining Plan with Progressive Mine Closure Plan' prepared for riverbed sand mining at the site by an RQP. The revised Mining Plan has been approved by the State Government on 29.03.2017 and the approved plan has been uploaded at the PARIVESH portal by the PP.

The PP has uploaded pre-feasibility report for the proposed project, copy of valid LoI and cluster certificate from the competent authority. The sand block is forming a cluster with adjacent 2 numbers of sand blocks of Ashok Kumar and Yogendra Kr. Singh.

The PP has submitted need based EMP.

The PP has informed that there is no court case pending against the project.

As per the Mining Plan including Mine Closure Plan, the cardinal points of the mining lease area are given below :-

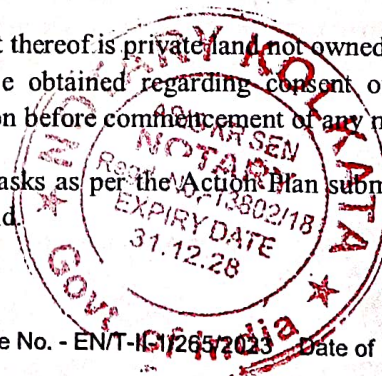
Point	Latitude	Longitude
A	23°14' 40.07" N	87°37' 53.73" E
B	23°14' 30.82" N	87°37' 54.68" E
C	23°14' 31.04" N	87°37' 49.63" E
D	23°14' 39.80" N	87°37' 49.04" E

The project site falls within the DSR potential zone code PBBD\_GL2\_DA\_03\_04.

State Level Environment Impact Assessment Authority (SEIAA), West Bengal examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14<sup>th</sup> September, 2006 of Ministry of Environment & Forests, GOI and the subsequent amendments, on the basis of above mentioned features along with other details submitted to SEIAA subject to strict compliance of the terms and conditions mentioned below.

### General Conditions:

1. In case the mining area or a part thereof is private land not owned by the Project Proponent (PP), then a written permission should be obtained regarding consent of the land owner(s) concerned for carrying out the mining operation before commencement of any mining activity.
2. The PP shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing, if held.



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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.*

3. Apart from possessing a valid lease the proponent shall obtain all other necessary permissions before commencement of any mining or allied activity at the lease hold area.
4. The directions given by the Hon'ble Supreme Court of India vide order dated 27.02.2012 in Deepak Kumar case [SLP(C) Nos. 19628-19629 of 2009] and order dated 05.08.2013 of the Hon'ble National Green Tribunal in application No. 171/2013 must be followed strictly.
5. It shall be the responsibility of the PP to abide by and to comply with all the provisions made and restrictions imposed, — particularly those regarding environment management practices, by and under the West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021 and the West Bengal Minor Minerals Concession Rules, 2016, failing which the EC shall be liable to be cancelled.
6. The EC is granted on the condition that the lease area falls under the potential sand mining area earmarked in the District Level Survey Report (DSR). Mining shall be done only in an area/ stretch which has been identified in the DSR as well as in the approved Mining Plan.
7. No river bed mining shall be allowed beneath 3 meters of the river bed.
8. The depth of mining in riverbed shall also not exceed one meter above groundwater (base flow) level.
9. No River sand mining shall be carried out in monsoon season, as declared by the concerned District Authority.
10. The PP shall submit Annual Replenishment Report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased accordingly.
11. If the lease hold area is located in hilly terrain, it is to be ensured by the PP that the mine working depth is limited to 1.0 metre below the riverbed level.
12. In case the lease area, or a part of it, falls in the river flood plain<sup>1</sup>, a buffer of three metre to be left from the river bank for mining. (non river-bed sand mining)
13. In case the lease area, or a part of it, is an agricultural field, a buffer of three metre land shall be left between the mine boundary and the adjacent field. (non river-bed sand mining)
14. Mining shall be done in layers of not more than 1 metre depth to avoid ponding effect and only after the first layer is excavated, the process will be repeated for the second layer and so on.
15. The PP shall get the baseflow and groundwater level (water table) monitored on monthly basis. The water level should be referenced to both the 'mean sea level' and the 'local ground level'. During sand mining operations, a network of existing wells shall be established around the sand mining area and piezometers shall be installed at all sand quarry sites. A minimum of four piezometers shall be installed in the no-mining zone around the sand quarrying area. Monitoring of groundwater quality in the vicinity (one km radius from the sand quarrying site) shall be carried out once in every two months. Same shall be submitted with six monthly compliance report.
16. Any area falling within 7.5 metre or 12.5% of the river width, whichever is more, from the river bank (towards the channel) will be left intact as no-mining zone. Subject to above the PP shall identify the

<sup>1</sup> A floodplain is a generally flat area of land next to a river or stream and it stretches from the banks of the river to the outer edges of the valley

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central 3/4 part of river on map where there is a deposition of sand and remaining 1/4 part shall be left intact as no mining zone for the protection of the bank.

17. No stream shall be diverted for the purpose of sand mining. No natural water course and/ or water resources shall be obstructed due to mining operations.
18. No blasting shall be resorted to in river bed sand/ gravel mining and no blasting operation shall be carried out without permission at any other place.
19. Irrespective of the location, thickness of sand deposition, agricultural land/ riverbed, the method of mining shall conform to the orders / directions passed by any Court of Law / Tribunal time to time and in compliance with the Sustainable Sand Mining Guidelines 2016 and the Enforcement & Monitoring Guidelines for Sand Mining, 2020.
20. Mining shall begin only after pucca pillars marking the boundary of lease area are erected at the cost of the lease holder at every corner of the lease-hold area. Only after certification in this regard with the geo coordinates of the corner pillars is issued by the district mining officials, mining can commence. The geo coordinates of the corner pillars shall be made available to the District Level Committee.
21. The top soil in case of surface land mining shall be stored temporarily in an earmarked site and shall be, as far as practicable, concurrently used for land reclamation. {non river bed sand mining}
22. The EC holder shall keep a correct account of quantity of sand mined out, dispatched from the mine, mode of transport, registration number of vehicle, person in-charge of vehicle and mine plan. This shall be produced before officers of the Central Government and/ or the State Government for inspection.
23. Noise arising out of mining and processing unit(s) shall be abated and controlled at source to keep noise level within permissible limit.
24. No sand mining activity shall be carried out between dusk to dawn, or as permitted by the local authority.
25. Infrastructure and facilities erected for the mine shall conform to the provisions made for the purpose at the sand ghat designated and demarcated (with geo referencing) and laid out for the purpose by the District administration.
26. In particular the PP shall ensure that the approach road, – from the proposed sand ghat to the sand storage depot, is planned and maintained with prior consent of the local Administration.
27. There shall be a single point of entry and exit point for all vehicles. In case it is necessary to have more than one entry/exit, all such points shall have check points with all digital monitoring facilities as mentioned in the 'Enforcement and Monitoring Guidelines for Sand Mining' (January, 2020) issued by the Ministry of Environment, Forest and Climate Change. All other possible ways of entry /exit shall be closed using barriers. All provisions shall be made to make it impossible for any vehicle to enter or exit without an entry into the computerized system.
28. All such points shall have 24x7 CCTV coverage. The footage of the CCTV coverage shall be submitted to the District Collector by the PP at mutually agreed frequencies (Photographic evidence to be included in 6 monthly compliance report).

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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.*

29. The PP shall ensure that pollution due to transportation is effectively controlled. The PP shall also ensure regular sprinkling of water.
30. Only potable water may be collected from nearby locality with prior permission of the authority concerned. Water for other purposes shall be taken from the river.
31. It shall be the duty and responsibility of the PP to ensure that air pollution due to dust, exhaust emission or fumes during mining and processing phase are controlled and kept within permissible limits specified under environmental laws.
32. The mineral transportation shall be carried out through covered trucks/ tractors only and the vehicles carrying the mineral shall not be overloaded. Wheel washing facility should be installed and used.
33. The mining operations are to be done in a systematic manner so that the operations shall not create a major visual impact on the site.
34. Restoration of flora affected by mining must be done immediately. Five times the number of trees destroyed by mining shall be planted (preferably of indigenous species) and maintained over the entire lease period.  
Irrespective of the above the proponent shall plant and maintain, for the entire lease period, at least five trees per hectare of lease area in areas near the mine.
35. The PP shall ensure that, there is no damage to any fauna and its habitats/ nestings located close to the sand mining site, if any. The PP should receive clearance from the local Biodiversity Management Committee (BMC)<sup>2</sup> of the district concerned in this regard.
36. No felling of trees in or within the precincts of the mine shall be allowed. If a mining lease area, or a part of it, falls within 10 km from the periphery of any National Park/ Sanctuary or an Eco-Sensitive Zone or a Protected Area, no mining or related activity shall be undertaken without first obtaining a no objection certificate from the Standing Committee of National Board of Wild Life (NBWL), in compliance to the Hon'ble Supreme Court's order in I.A. No. 460 of 2004.
37. The PP shall take all necessary protective measures to ensure that no spring sources are affected due to mining activities.
38. Removal, stacking and utilization of top soil in mining area shall be ensured. Where top soil cannot be used concurrently, it shall be stored properly for future use.
39. No overhangs shall be allowed to be formed due to mining and mining shall not be undertaken in areas where landslide is likely to occur due to unfavourable steep angle of slope.
40. No extraction of stone/ boulder/ sand shall be undertaken in landslide prone areas.
41. If clearance of riparian vegetation is to be undertaken it must be done under the supervision and control of an appropriate government authority. It shall be the responsibility of the project proponent to ensure absolute compliance with the relevant provisions of the West Bengal Trees (Protection and Conservation in Non Forest Areas) Act, 2006, and the Rules framed there under.
42. To reduce visual impact of mining the PP shall ensure business.

<sup>2</sup> For all local bodies Biodiversity Management Committees (BMCs) of the WB State Biodiversity Board are constituted under Sec. 41(1) of the Biological Diversity Act, 2002

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43. Dumping of waste, if any, shall be done only in earmarked places as approved in the mining plan.
44. No rubbish shall be disposed in the river bed.
45. The PP shall take all possible precautions for the protection of environment and control of pollution.
46. Effluent discharge should be kept to the minimum and it should meet the standards prescribed.
47. No mining shall be undertaken in a mining lease located within 1 km from bridges, highways and railway lines on both upstream and downstream sides, or five times (5x) of the span (x) of bridge, public civil structure (including water intake point) on upstream side and ten times (10 x) the span of such bridge on downstream side, subjected to a minimum of 250 metres on the upstream and 500 metres on the downstream side.
48. Mining activities shall not be done for mine lease where mining can cause danger to site of flood protection works, places of cultural, religious, historical, and archaeological importance.
49. Only such vehicles as are having valid fitness and PUC Certificates, shall be used for transportation of sand.
50. The PP shall develop proper junction at takeoff points of approach road with main road, with proper width and geometry required for safe movement of traffic, at his own cost.
51. The PP shall ensure that the road may not be damaged due to transportation of the mineral; and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and density.
52. No stacking shall be allowed on road side along State/ National Highways.
53. Suitable sand depots will be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 04-06-ha (10-15 acres) with parking facility and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be a Government poramboke land<sup>3</sup>.
54. The PP shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and shall complete this work before abandonment of mine.
55. Restoration, reclamation and rehabilitation in cluster should be done systematically and jointly by each EC holder in that cluster.
56. The site specific plan for eco-restoration submitted by the proponent along with the EC application shall be properly implemented.
57. Transport of mineral shall not be done through villages/ habitations.
58. The route of mineral transportation vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and GPS tracking.

<sup>3</sup> the land that doesn't fall under the list of revenue records.

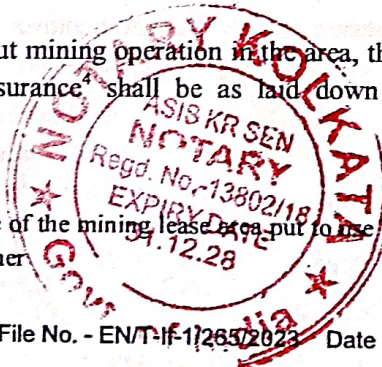


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*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza – Gohogram, P.S. - Galsi, Dist. – Purba Bardhaman, West Bengal by Satyanand Roy.*

59. The PP shall make arrangement for drinking water, first aid facility (along with species specific anti-venom provisioning) in case of emergency for the workers (Photographic evidence to be included in 6 monthly compliance report).
60. The PP shall implement the Disaster Management Plan if the mine lease area is located in Seismic Zone-IV. The Project Proponent shall appoint a Committee to have a check over any disaster to warn workers well before for the safety of the workers. Emergency helpline number will be displayed at all levels.
61. The PP shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project. Personal Health data like BP ECG, chest X-ray, PFT, smoking habits, blood and urine test etc. shall be undertaken once in six months to take necessary remedial/preventive measures. In this regard recommendations of National Institute of Occupational Health (NIOH) / Central Labour Institute (CLI) / All India Institute of Hygiene and Public Health (AIHH&PH) shall be adopted for ensuring good work-environment for mine workers.
62. The PP shall report monitoring data on replenishment, traffic management, levels of production, river-bank erosion, maintenance of roads etc.
63. A year-wise excavation schedule showing the breakup of pay-mineral (sand) and waste (if any) may be clearly drawn up and areas may be demarcated for waste dumping. Site for intermediate stockpiling of the mineral may also be clearly demarcated and shown in the surface plan.
64. The PP shall review the Progressive Mine Closure Plan every two years from the date of opening of the mine and shall submit the same to the officer authorised by the State Government in this behalf, for its approval under the West Bengal Minor Mineral Concession Rules, 2016. In the event of the progressive mine closure being not approved, or not deemed to be approved, the mining activities shall be discontinued.
65. One year prior to the proposed closure of the mine the proponent shall submit a Final Mine Closure Plan for approval under the West Bengal Minor Mineral Concession Rules, 2016, to the officer authorised by the State Government in this behalf.
66. The PP shall ensure that the protective measures contained in the Mine Closure Plan referred to hereinabove including the reclamation and rehabilitation work are carried out in accordance with the approved Mine Closure Plan or with such modifications as are approved by the officer authorised by the State Government in this behalf under the West Bengal Minor Mineral Concession Rules, 2016.
67. In addition to regular submission of environmental compliance reports as required under the EIA Notification, 2006, the PP shall submit to the Officer authorised by the State Government in this behalf, a yearly report before 1st of July every year setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved Mine Closure Plan, and if there is any deviation, reasons thereof.
68. For the purpose of carrying out mining operation in the area, the PP shall furnish financial assurance. The amount of financial assurance<sup>4</sup> shall be as laid down in the West Bengal Minor Mineral

<sup>4</sup> Rupees 15 thousand per hectare of the mining lease area put to use for mining and allied activities or rupees fifty (50) thousand, whichever is higher.

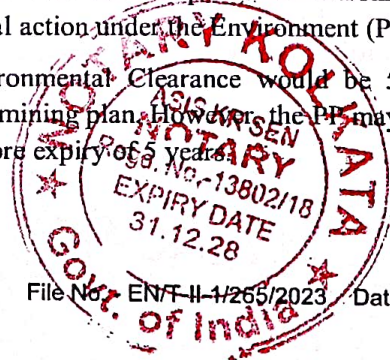


.46

*Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.*

Concession Rules, 2016. The financial assurance may be in any of the forms referred to in the said Rules.

69. The PP shall prepare a dust and noise minimization plan with adequate details and shall implement the same.
70. Needs of the locality shall be assessed and the social part of the EMP shall be undertaken as stipulated by MoEF&CC Office Memorandum F.No.22-65/2017.IA.III dated 30.09.2020. Beneficiary of the social component of EMP should be identified and to be displayed at site. Need based activities for local people is part of the EMP. Details of such activities submitted by the project proponent is given in Annexure-1. The PP shall submit geo-tagged photographs regarding the implementation of CER with actual expenses incurred. The CER and plantation will have to be implemented within first two years of starting of mining operation. Photographic evidence of the activities and relevant bills/vouchers are to be given in 6 monthly compliance report.
71. The PP shall ensure that the provisions every relevant Acts, Rules Guidelines etc. shall be complied in both letter and spirit.
72. In particular, the PP shall ensure compliance with the provisions laid down in the following Acts/ Rules/ Guidelines.
  - a. The West Bengal Minor Minerals Concession Rules, 2016;
  - b. Sustainable Sand Mining Management Guidelines, 2016, issued by the Ministry of Environment, Forest and Climate change, Government of India;
  - c. Sand Mining Framework, 2018, issued by the Ministry of Mines, Government of India;
  - d. Enforcement & Monitoring Guidelines for Sand Mining, 2020, issued by the Ministry of Environment, Forest and Climate change, Government of India;
  - e. The West Bengal Sand Mining Policy, 2021; and,
  - f. The West Bengal Sand (Mining, Transportation, Storage and Sale) Rules, 2021.
73. Non-compliance of any of the terms and conditions mentioned hereinabove may lead to cancellation of the environmental clearance granted.
74. The Environmental Clearance is being issued without prejudice to any action initiated under the Environment (Protection) Act, 1986 or any court case pending in any court of law, and it does not mean that the project proponent has not violated any environmental law in the past, and all future decisions made or directives/ orders/ notifications/ circulars issued under the Environment (Protection) Act, 1986 shall be binding on the Project Proponent. Similarly, all verdicts/ orders of the Hon'ble Court will be binding on the project proponent. Hence, this clearance does not give immunity to the project proponent in the case(s) filed against her/ him, if any, or any action initiated against her/ him under the Environment (Protection) Act, 1986.
75. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under the Environment (Protection) Act, 1986.
76. The validity of this Environmental Clearance would be 5 years as per the scheme of mining mentioned in the approved mining plan. However, the PP may apply for extension of EC with revised scheme of mining plan before expiry of 5 years.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

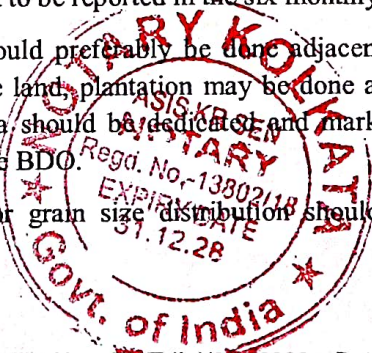
77. The EC is granted for the project as proposed. In case any deviation or alteration in the project is contemplated the proponent will apply afresh for Environmental Clearance for the proposed modifications and/ or expansion of the project.
78. The stipulations made under other relevant Acts, - in particular the Wild Life (Protection) Act, 1972, the Water (Prevention and Control of Pollution) Act, 1974, the Forest (Conservation) Act, 1980, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, and the Public Liability Insurance Act, 1991, and the rules and regulations made there under, shall be strictly complied with.
79. The State Government may, in its own discretion, impose such further conditions as it may deem fit, necessary or expedient. All such conditions will have to be complied with.
80. Non-compliance to any of the stipulated terms and conditions may lead to cancellation of the EC.
81. If you are aggrieved by the grant of this Environmental Clearance or by any of the terms and conditions imposed herein, you may, in your own discretion, within a period of thirty days from today, prefer an appeal before the National Green Tribunal (Eastern Zonal Bench, Kolkata), HFXC+VR5, Kadampukur Village, Newtown, New Town, West Bengal 700156, under Section 16 of the National Green Tribunal Act, 2010.
82. The contact details of the proponent and the name of the consultant are given below -

Name of the Contact person with Designation	Shri Satyanand Rai, Owner
Address	At-Near Biscuit Factory more, Near Civil Court Nasriganj, Danapur, Patna - 800012, Bihar.
Email	roymine4@gmail.com
Telephone Number	9800458789
Name of the Environmental Consultant	M/s. Chaitanya Projects Consultancy Private Limited

### 83. Additional conditions

Following should be submitted along with the six monthly compliance report :-

- 1) The revised reserves as per approved DSR should be incorporated in the approved Mine Plan before starting of mining operations. The revised mine plan incorporating the reserves as mentioned above should be submitted to the WBPCB before applying for the Consent to Operate.
- 2) Monthly monitoring of base flow level at four points of the project should be conducted by installing piezometer and to be reported in the six monthly compliance report.
- 3) Stipulated plantation should preferably be done adjacent to the project. If not possible due to unavailability of suitable land, plantation may be done at other location in the same block. The particular plantation area should be demarcated and marked for the particular project and to be certified by the respective BDO.
- 4) Sieve analysis report for grain size distribution should be provided along with six monthly compliance report.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

- 5) Status of the need-based activities to be reported during six monthly progress report.
- 6) Basic amenities, safety and occupational health examinations for labourers to be provided along with six monthly compliance reports.
- 7) To enhance success/ survival rate the plantation shall be done during the first two years of the project life and the plantation so done shall be taken care of during the rest of the project life. Species of the plant selected should be local species and self-sustaining in that particular region. Geotagged photographs of actual plantation done to be submitted along with six monthly compliance reports.
- 8) Studies on the biotic components of the river and the impact of sand mining on these components should be submitted. The study should be done by some reputed institute.
- 9) Bank line monitoring report should be submitted along with the six monthly progress reports.



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Environmental Clearance for the proposed Gohogram Sand Mine over an area of 3.84 ha (9.49 Acres) on the Damodar River at Plot No. - 6001(P), J.L. No. - 070, Mouza - Gohogram, P.S. - Galsi, Dist. - Purba Bardhaman, West Bengal by Satyanand Roy.

Annexure-I

NEED BASED ACTIVITIES FOR LOCAL PEOPLE

Sl. No.	Considerations	CER Cost in Rs.
1.	Health camp and free medicine	75,000/-
2.	Educational support to poor student especially girls	67,000/-
3.	Provide drinking water facility at Gohogram Primary School	88,000/-
Total in Rs.		2,30,000/-



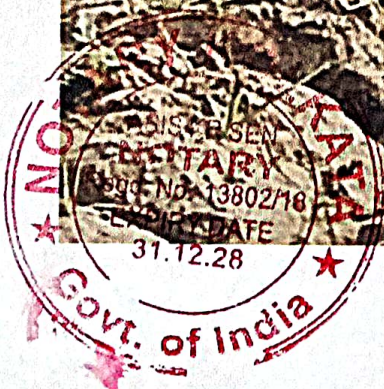
Signature Not Verified

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DHARMDEO RAI, I.F.S.  
Designation: Member Secretary  
Date and Time: 31/03/2024 3:18:24 PM

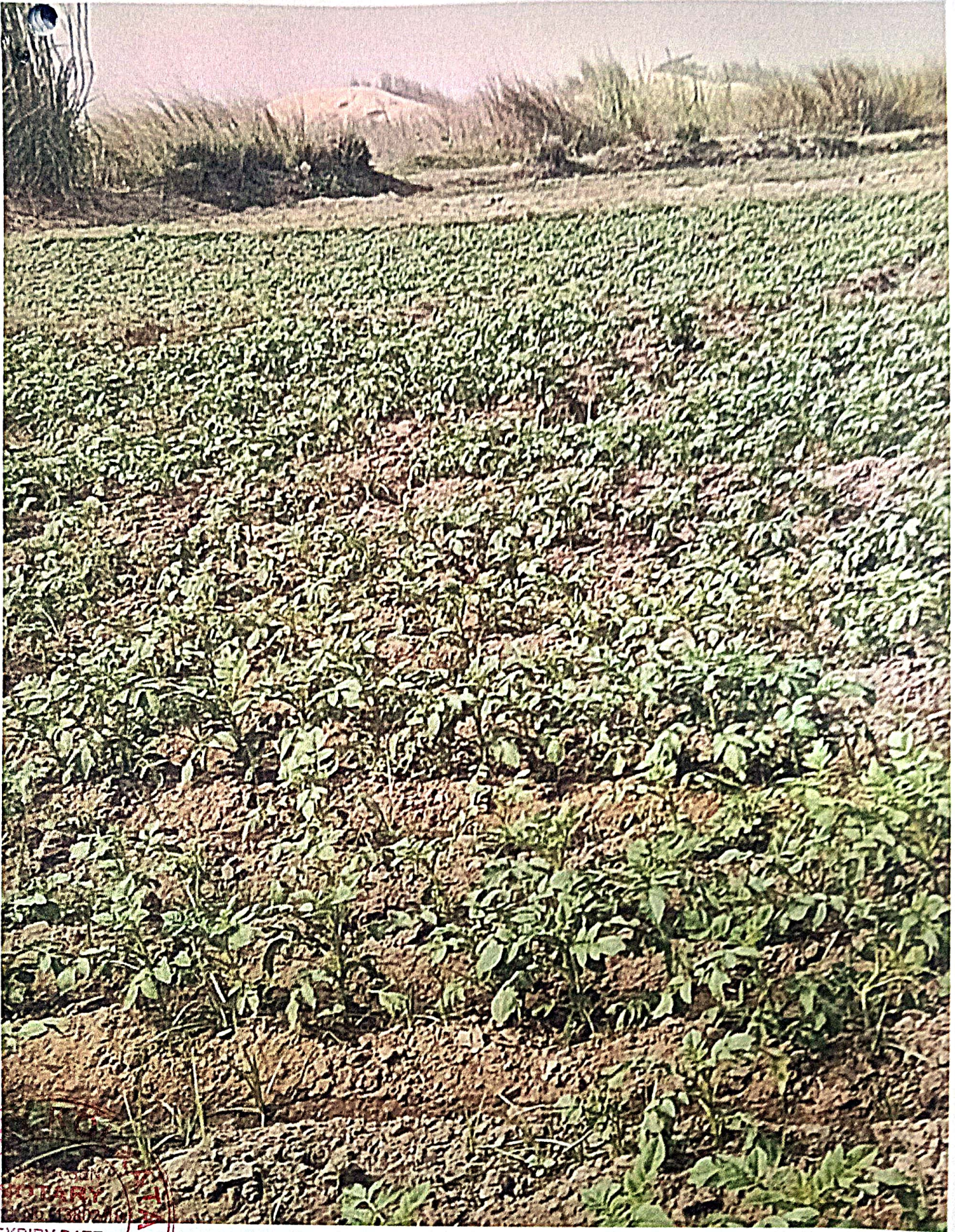


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31.12.28 \*  
Govt. of India \*

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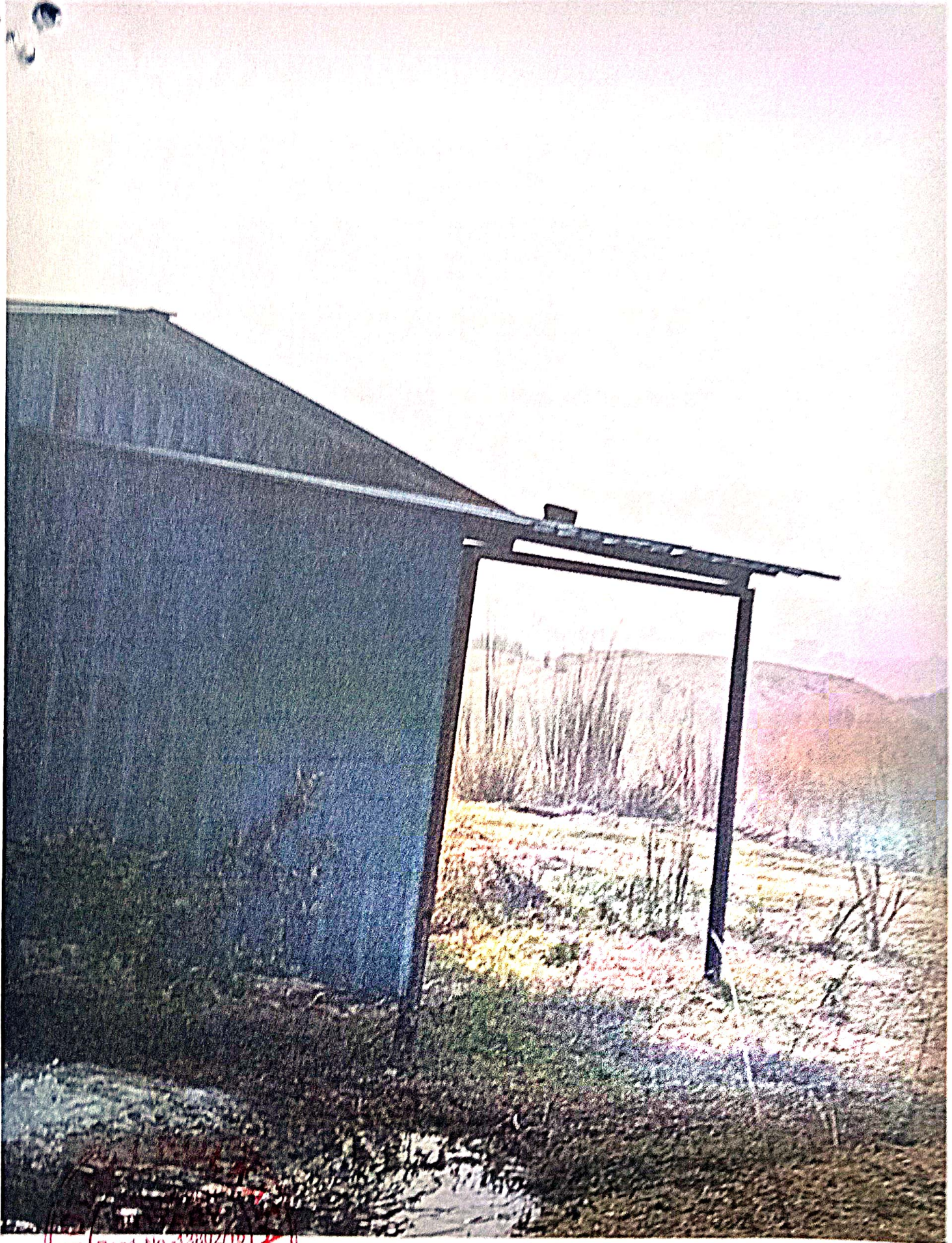


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NOTARY  
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Reg. No. 13472/19  
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31.12.28  
Govt. of India

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Regd. No.-13802/10  
EXPIRY DATE  
31.12.28  
★ Govt. of India ★



**NOTARY KOLKATA**  
ASIS KRISHN  
NOTARY  
Regd. No.-13802/18  
EXPIRY DATE  
31.12.28  
Govt. of India

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NOTARY PUBLIC  
KARNATAKA  
REGD. No. - 13802/16  
EXPIRY DATE  
31.12.28  
Govt. of India

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ASISTANT  
COMMISSIONARY  
Regd. No.-13602/18  
EXPIRY DATE  
31.12.28  
Govt. of India



NOTARY  
Regd. No. 13802/18  
EXPIRY DATE  
31.12.28  
Govt. of India

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13802/18  
EXPIRY DATE  
31.12.28  
Govt. of India

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SECRETARY  
Reg. No. 1380246  
EXPIRY DATE  
31.12.28  
Govt. of India

To

1. The Secretary,  
Ministry of Environment and Forest and Climate Change  
The Union of India, Indira Pragma Bhawan, Jorbag Road,  
New Delhi- 110003.
2. The Addl. Secretary,  
State Level Environment Impact Assessment Authority,  
Government of West Bengal,  
Department of Environment, Pranisampad Bhawan,  
Block-LB-II, Salt Lake, Sector-III, Biddhannagar,  
Calcutta – 700106.
3. The Member Secretary,  
State Level Environment Impact Assessment Authority,  
Department of Environment,  
Government of West Bengal,  
Pranisampad Bhawan, Block-LB-II, Salt Lake,  
Sector-III, Biddhannagar, Calcutta – 700106.
4. The District Magistrate, Purba Bardhaman,  
P.O. + P.S. Burdwan, Dist. Purba Bardhaman – 713101.
5. The Additional District Magistrate and District Land & Land Reforms  
Officer, Purba Bardhaman, having its office at Burdwan Rajbati, Post Office  
– Burdwan, District – Purba Bardhaman, PIN – 713101.

Sub : Not to issue Environmental Clearance, without proper  
Field Enquiry for Sand Mining.

মহাশয়/মহাশয়া,

আমরা নিম্ন সাক্ষরিত জয়কৃষ্ণপুর, লক্ষীপুর ও গোহগ্রাম গ্রামের বাসিন্দা।

আমাদের এই গ্রামগুলি দামোদর নদীর তীরে অবস্থিত, যাহার মৌজা-গোহগ্রাম,  
পঞ্চায়েত, বি.এল.আর.ও. - গলসি-২, পো: গোহগ্রাম।



এই দানোদয় নদীবাধের ভিতর অংশে যেসব চাষযোগ্য জমি গুলি আছে আমরা সেগুলিতে চাষাবাদ করে আমাদের জীবনযাপন করি। এইসব জমিতে চাষ করে ফসল উৎপন্ন করার জন্য জমির উর্বরতা বজায় রাখা অত্যন্ত জরুরি। নদীর তীর থেকে পরিবেশ ছাড়পত্র ছাড়াই বালি ব্যবসায়ীরা বড়ো বড়ো মেশিন ব্যবহার করে নিজেদের ইচ্ছা অনুযায়ী বালি তুলে থাকে।

এমতাবস্থায় সরকার বাহাদুর এই চাষ জমির উপর কোনো ফিল্ড এনকোয়ারী ছাড়াই দুটি বালির এল. ও. আই, প্রদান করিয়াছে, যাহা নিম্নরূপ :-

(১) যোগেন্দ্র কুমার সিংহ, পিতা - সচিদানন্দ সিংহ, পো: জেওরাখালতলা, পাটনা, বিহার - ৮০১৫০৩, দরবেশপুরের বাসিন্দা, যাহার L.O.I. এর মৌজা - গোহগ্রাম, দাগ নং - ৬০০২(পাট), জে.এল. নং - ৭০, থানা - গালসি, জেলা - পূর্ব বর্ধমান, জমির পরিমাণ ৯.৮১ একর।

(২) সত্যানন্দ রায়, পিতা - নিরুসাল রায়, ঠিকানা - বন্ধুট ফ্যাকটরি, সিভিল কোর্টের নিকট, নবরগঞ্জ, দানাপুর, পাটনা, বিহার - ৮০০০১২, বাসিন্দা, যাহার L.O.I. এর মৌজা - গোহগ্রাম, দাগ নং - ৬০০১(পাট), জে.এল. নং - ৭০, থানা - গালসি, জেলা - পূর্ব বর্ধমান, জমির পরিমাণ ৯.৪৯ একর।

এই দুই ব্যক্তি এলাকার কিছু অসাধু লোকজনদের সাথে যোগসাজেস করে অবৈধ ভাবে পরিবেশ ছাড়পত্র না নিয়ে এই অঞ্চল থেকে বড়ো বড়ো মেশিন দিয়ে বালি উত্তোলন করে প্রাকৃতিক ভারসাম্যের প্রভূত ক্ষতিসাধন করার চেষ্টা করছে।

এই মৌজায় বালি উত্তোলনের জন্য যে লংগীচুড ও ল্যাটিচুড দেওয়া হয়েছে তাহা সরকারী অফিসের সাথে অবৈধ যোগাযোগের মাধ্যমে তৈরী করে বাস্তবিক যাহা নদীবাধের কাছাকাছি রাখা হয়েছে, কিন্তু বাস্তবে তাহা নদী বাধের কাছাকাছি।



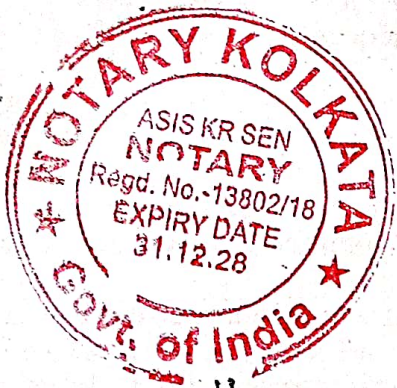
৩.

যদি এই বালি উত্তোলন কোনো ভাবে শুরু হয়, তাহলে আস্তে আস্তে নদীবাধ ভয়ংকর দুর্বল হয়ে পড়বে, আরো প্রকাশ থাকে যে - বর্ষাকালে এই নদীবাধ ভেংগে বন্যা হওয়ার প্রবল আশংকা দেখা দেবে। এই ব্যাবসা একবার শুরু হলে হেবি লোড নিয়ে বড়ো বড়ো লরি যাতায়াত করতে শুরু করবে, নদীবাধ দুর্বল হতে শুরু হবে, পরিবেশ দূষিত হয়ে পড়বে, তারফলে এতৎ এলাকার মানুষজন নানারকম রোগব্যাধীতে আক্রান্ত হয়ে পড়বে দিনে দিনে। সর্বপরি স্থানীয় এলাকার প্রাকৃতিক ভারসাম্য ভেংগে পড়া শুরু হবে।

এমতাবস্থায়, আমাদের সকল গ্রামবাসীদের পক্ষ থেকে আপনার কাছে আবেদন দয়াপূর্বক এই দুই ব্যক্তির নামে কোনোরূপ পরিবেশ ছাড়পত্র (Environmental Clearances) প্রদান করিবেন না, অন্যথায় আমরা সকলে ভয়ংকর বিপদের সম্মুখিন হইবো, এমনকি ভবিষ্যতে আমাদের জীবনহানি হইতে পারে।

ধন্যবাদান্তে -

বিনীত -



তার - 02/10/2024

- ১ সুধেরি সিকদার
- ২ অক্ষয় রায়
- ৩ হর্গর বিষ্ণু
- ৪ বিষ্ণু দেব
- ৫ নিখিল কলিত
- ৬ প্রমথ ওয়া
- ৭ অক্ষয় স্ত্রী
- ৮ প্রমথ বিষ্ণু
- ৯ স্বতীন্দ্র রায়
- ১০ হুমায়ুন কালো
- ১১ সত্যেন্দ্র নন্দী
- ১২ অক্ষয় রায়
- ১৩ নগেন্দ্র কালো

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TRANSLATE COPY of ANNEXURE 'A' - F'

To

1. The Secretary,  
Ministry of Environment and Forest and Climate Change  
Union of India, Indira Paryavaran Bhawan, Jorbag Road,  
New Delhi- 110003
2. The Addl. Secretary,  
State Level Environment Impact Assessment Authority,  
Government of West Bengal,  
Department of Environment, Pranisampad Bhawa  
Block-LB-II, Salt Lake, Sector-III, Biddhannagar,  
Calcutta - 700106
3. The Member Secretary,  
State Level Environment Impact Assessment Authority,  
Department of Environment,  
Government of West Bengal,  
Pranisampad Bhawan, Block-LB-II, Salt Lake,  
Sector-III, Biddhannagar, Calcutta - 700106
4. The District Magistrate, Purba Bardhaman,  
P.O. + P.S. Burdwan, Dist - Purba Bardhaman -713101,
5. The Additional District Magistrate and District Land & Land Reforms  
Officer, Purba Bardhaman, having its office at Burdwan Rajbati, Post  
Office Burdwan, District : Purba Bardhaman- 713101.



Sub: Not to issue environmental Clearance, without  
proper Field Enquiry for Sand Mining.

Sir/ Madam,

We the undersigned are the residents of the village jaykrishnapur, Lakkipur and Gohogram.

Our above-named villages are located besides the banks of River Damodar with Mouza - Gohogram, Panchayet - Galsi, B.L&L.R.O. - Galsi - II, Post - Gohogram.

We do cultivation for our living on the cultivable lands which are located besides the bank of River Damodar. It is very important to maintain the fertility of the land in order to grown crops in these lands. The sand lessees without having Environment Clearance by using heavy machineries extracts sand from the banks of the river as per their wish.

At present the Government without any field enquiry has issued two Letter of Intents in the plot, which are as follows: -

- (1) Yogendra Kumar Singh, Son of - Sachidanand Singh, P.O. - Jewrakhan Tala, Patna, Bihar - 801503, resident of Darbeshpur, and in respect of the Letter of Intent the Mouza is at -Gohogram, Plot No - 6002(P), J.L. No. 70, P.S. Galsi, District - Purba Bardhaman admeasuring about 9.81 acre.

2.

- (2) Satyanand Roy, Son of - Nirmal Roy, residing at Biscuit factory, near the Civil Court, Nasirganj, Danapur, Patna, Bihar - 800012, and in respect of the Letter of Intent the Mouza is at - Gohogram, Plot No - 6001(P), J.L. No. 70, P.S. Galsi, District - Purba Bardhaman admeasuring about 9.49 acre.

These two persons by making connections with some of the ill motive persons of the locality illegally without any Environment Clearance are extracting sand by using heavy machineries and there by causing boundless damage to the ecological balance of the area.

The longitudes and latitudes which have been provided in this Mouza for extraction of sand, which has been shown illegally with the help of the Government Officials from near the river beds of the Damodar, but in real which actually is from the banks of the river.

If this sand extraction somehow gets commenced, then the banks of the river will get highly weakened, it is further to bring to your knowledge that during the monsoons there will be a high chance that the banks of the river Damodar will break down leading to flood. This business if gets started the lorries with heavy loads with start moving, the banks will be getting weakened, the environment will get polluted, and thereafter day by day the residents of the locality will get affected to diseases. Above all, the ecological balance of the locality will start breaking down.

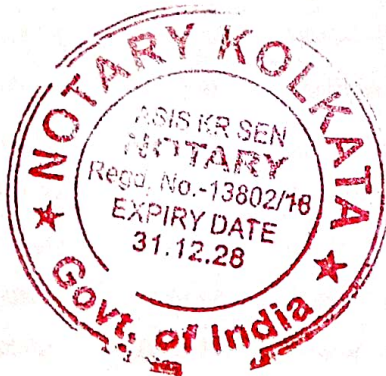
In this situation, on behalf of all the villagers it is our request that kindly do not grant any Environment Clearances in the name of these two persons, otherwise we all will face dire danger, and even in future there will be high chances of risks to our lives.

Thanking You,

Dated : 02.10.2024

Most respectfully,

1. Sd/ Subodh Sikder
2. Sd/ Akhil Roy
3. Sd/ Tagar Biswas
4. Sd/ Bimal Bhakta
5. Sd/ Nikkhil Mondal
6. Sd/ Prallad Bhakta
7. Sd/ Akhil Mondal
8. Sd/ Ganesh Biswas
9. Sd/ Jatin Roy
10. Sd/ Jogendra Balo
11. Sd/ Paran Nandi
12. Sd/ Abani Roy
13. Sd/ Nagendra Balo.



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India Post  
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### Track Consignment

\* Indicates a required field.

\* Consignment Number

EW761490443IN

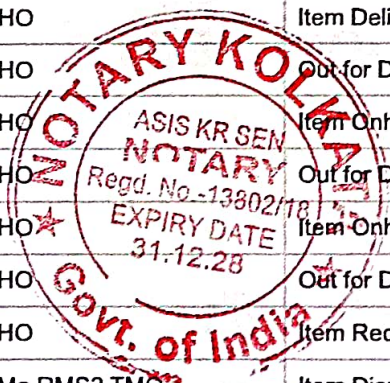
Track More

EW761490443IN PA:55076149043  
EP 454444 HO 0126010  
Center Post: 23/10/2024, 12:10  
To: HE 101, P.O. Burdwan  
PIN: 713101, Burdwan HO  
From: GAZIABAD STATION, GAZIABAD  
Wt: 65gms  
Net: 41.30, Tax: 6.30, Amt. Paid: 41.00 (Dish)  
Track on www.indiapost.gov.in

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Arambagh HO	03/10/2024 12:13:11	713101	41.30	Inland Speed Post	Burdwan HO	21/10/2024 18:18:13

Event Details For : EW761490443IN  
Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
21/10/2024	18:18:13	Burdwan HO	Item Delivered(Addressee)
21/10/2024	10:38:54	Burdwan HO	Out for Delivery
07/10/2024	15:07:59	Burdwan HO	Item Onhold Local Holiday
07/10/2024	10:16:55	Burdwan HO	Out for Delivery
05/10/2024	15:53:23	Burdwan HO	Item Onhold Door Locked-Intimation Served
05/10/2024	10:41:43	Burdwan HO	Out for Delivery
05/10/2024	07:43:15	Burdwan HO	Item Received
05/10/2024	05:34:18	Burdwan Ma RMS2 TMO	Item Dispatched
04/10/2024	21:48:36	Burdwan Ma RMS2 TMO	Item Received
04/10/2024	15:11:45	Burdwan NSH	Item Dispatched
04/10/2024	14:29:23	Burdwan NSH	Item Bagged
04/10/2024	10:27:01	Burdwan Ma RMS2 TMO	Item Dispatched
04/10/2024	09:45:32	Burdwan Ma RMS2 TMO	Item Received
04/10/2024	03:38:43	Howrah Ground Mail Agent	Item Dispatched
04/10/2024	02:48:20	Howrah Ground Mail Agent	Item Received
04/10/2024	02:19:25	Howrah ICH	Item Dispatched
04/10/2024	02:17:57	Howrah ICH	Item Bagged



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03/10/2024	23:02:29	Howrah ICH	Item Received
03/10/2024	16:27:56	Arambagh HO	Item Dispatched
03/10/2024	15:38:00	Arambagh HO	Item Bagged
03/10/2024	12:13:11	Arambagh HO	Item Booked

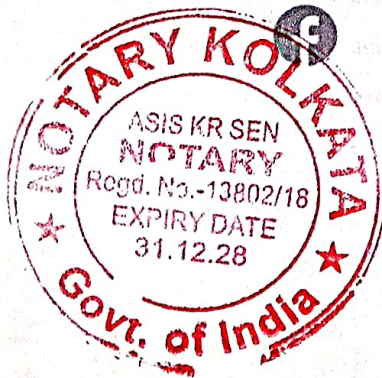
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EW761490562IN UR:6907761490562  
SP ARAMBAGH HO (712601)  
Counter No:1, 03/10/2024, 12:10  
To:THE SECY, MINISTRY OF FIN  
PIN:110003, Lodi Road HO  
From:SUBDIN SIKDAR, ARAMBAGH  
H265968  
Amt:70.80, Tax:10.80, Amt. Total:81.60 (Cash)  
(Track on www.indiapost.gov.in)

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## Track Consignment

\* Indicates a required field.

\* Consignment Number

EW761490562IN

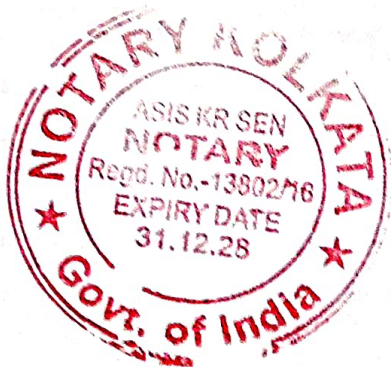
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Arambagh HO	03/10/2024 12:13:11	110003	70.80	Inland Speed Post	Lodi Road HO	07/10/2024 16:39:57

Event Details For : EW761490562IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
07/10/2024	16:39:57	Lodi Road HO	Item Delivered(Addressee)
07/10/2024	11:14:43	Lodi Road HO	Out for Delivery
04/10/2024	11:55:13	Kolkata NSH	Item Received
04/10/2024	11:25:00	KOL AP TMO	Item Dispatched
04/10/2024	11:07:15	KOL AP TMO	Item Received
03/10/2024	16:27:56	Arambagh HO	Item Dispatched
03/10/2024	15:50:32	Arambagh HO	Item Bagged
03/10/2024	12:13:11	Arambagh HO	Item Booked



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Dear Keds, Stay Safe!



EW761490681IN  
03/10/2024  
Center Post, 03/10/2024, 12:10  
To: 700106, Bidhan Nagar IB Market SO  
From: 700106, Arambagh HO  
Weight: 1.30kg  
Rate: 41.30; Tax: 6.30; Amt. Paid: 47.60 (Cash)  
Track in www.indiapost.gov.in

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### Track Consignment

\* Indicates a required field.

\* Consignment Number

EW761490681IN

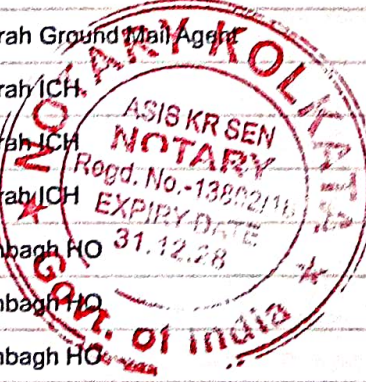
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Arambagh HO	03/10/2024 12:13:11	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	21/10/2024 17:53:04

Event Details For : EW761490681IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
21/10/2024	17:53:04	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
21/10/2024	11:27:03	Bidhan Nagar IB Market SO	Out for Delivery
05/10/2024	08:49:49	Bidhan Nagar IB Market SO	Item Received
04/10/2024	11:52:01	Kolkata NSH	Item Received
04/10/2024	11:40:28	Kolkata NSH	Item Received
04/10/2024	05:57:25	KOLAP TMO	Item Dispatched
04/10/2024	05:39:53	KOLAP TMO	Item Received
04/10/2024	03:27:05	Howrah Ground Mail Agent	Item Dispatched
04/10/2024	01:02:50	Howrah Ground Mail Agent	Item Received
04/10/2024	00:08:23	Howrah ICH	Item Dispatched
04/10/2024	00:07:08	Howrah ICH	Item Bagged
03/10/2024	22:58:38	Howrah ICH	Item Received
03/10/2024	16:27:56	Arambagh HO	Item Dispatched
03/10/2024	15:35:02	Arambagh HO	Item Bagged
03/10/2024	12:13:11	Arambagh HO	Item Booked





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Track Consignment

\* Indicates a required field.

\* Consignment Number  
 EW761490678IN

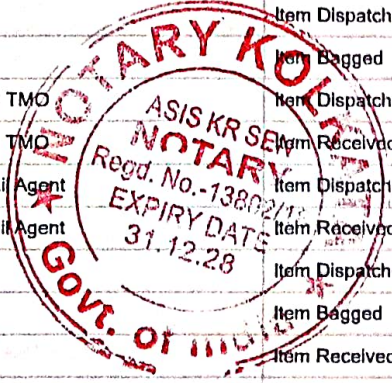
EW761490678IN INR:690781490678IN  
 SP: ARAMBAGH HO (713104)  
 Center: Mail, 03/10/2024, 12:10  
 To: H/O ADDL DIST, BURDWAN (BURDWAN)  
 PIN: 713101, Burdwan (BD)  
 From: SURKOOH STATION, BURDWAN  
 Wt: 65gms  
 Amt: 41.30, Tax: 6.29, Post Paid: 41.00 (Cash)  
 (Track on www.indiapost.gov.in)

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Arambagh HO	03/10/2024 12:13:11	713104	41.30	Inland Speed Post	Burdwan HO	07/10/2024 16:11:08

Event Details For : EW761490678IN

Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
07/10/2024	16:11:08	Burdwan Rajbati SO	Item Delivered (Addressee)
07/10/2024	13:16:59	Burdwan Rajbati SO (Beat Number:6)	Item Delivered (To: dlro (Addressee))
07/10/2024	11:45:23	Burdwan Rajbati SO	Out for Delivery
07/10/2024	10:44:34	Burdwan Rajbati SO	Item Received
07/10/2024	10:43:27	Burdwan Rajbati SO	Item Received
06/10/2024	04:52:39	Burdwan Ma RMS2 TMO	Item Dispatched
06/10/2024	04:21:51	Burdwan Ma RMS2 TMO	Item Received
06/10/2024	04:05:26	Burdwan NSH	Item Dispatched
06/10/2024	03:10:06	Burdwan NSH	Item Bagged
05/10/2024	21:44:36	Burdwan NSH	Item Received
05/10/2024	19:12:33	Burdwan HO	Item Dispatched
05/10/2024	19:11:39	Burdwan HO	Item Bagged
05/10/2024	11:46:54	Burdwan HO	Item Redirected to Burdwan Rajbati SO Insufficient Address
05/10/2024	07:43:15	Burdwan HO	Item Received
05/10/2024	05:34:18	Burdwan Ma RMS2 TMO	Item Dispatched
04/10/2024	21:48:36	Burdwan Ma RMS2 TMO	Item Received
04/10/2024	15:11:45	Burdwan NSH	Item Dispatched
04/10/2024	14:29:23	Burdwan NSH	Item Bagged
04/10/2024	10:27:01	Burdwan Ma RMS2 TMO	Item Dispatched
04/10/2024	09:45:32	Burdwan Ma RMS2 TMO	Item Received
04/10/2024	03:38:43	Howrah Ground Mail Agent	Item Dispatched
04/10/2024	02:48:20	Howrah Ground Mail Agent	Item Received
04/10/2024	02:19:25	Howrah ICH	Item Dispatched
04/10/2024	02:17:57	Howrah ICH	Item Bagged
03/10/2024	23:02:29	Howrah ICH	Item Received
03/10/2024	16:27:56	Arambagh HO	Item Dispatched
03/10/2024	15:38:00	Arambagh HO	Item Bagged
03/10/2024	12:13:11	Arambagh HO	Item Booked



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E6761490576IN IAN:49974149057

SP ARAMBAGH HO (712601)

Counter No:1,03/10/2024,12:10

To:MEMBER SECY,STATE LEVEL ENVI

PIN:700106, Bidhan Nagar IB Market SO

From:SUBDIP SIKHAR,03/10/2024

10/10/2024

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EW761490576IN

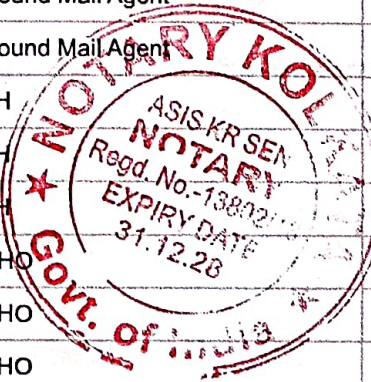
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Arambagh HO	03/10/2024 12:13:11	700106	41.30	Inland Speed Post	Bidhan Nagar IB Market SO	21/10/2024 17:53:04

Event Details For : EW761490576IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
21/10/2024	17:53:04	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
21/10/2024	11:27:03	Bidhan Nagar IB Market SO	Out for Delivery
05/10/2024	08:49:49	Bidhan Nagar IB Market SO	Item Received
04/10/2024	11:52:01	Kolkata NSH	Item Received
04/10/2024	11:40:28	Kolkata NSH	Item Received
04/10/2024	05:57:25	KOL AP TMO	Item Dispatched
04/10/2024	05:39:53	KOL AP TMO	Item Received
04/10/2024	03:27:05	Howrah Ground Mail Agent	Item Dispatched
04/10/2024	01:02:50	Howrah Ground Mail Agent	Item Received
04/10/2024	00:08:23	Howrah ICH	Item Dispatched
04/10/2024	00:07:08	Howrah ICH	Item Bagged
03/10/2024	22:58:38	Howrah ICH	Item Received
03/10/2024	16:27:56	Arambagh HO	Item Dispatched
03/10/2024	15:35:02	Arambagh HO	Item Bagged
03/10/2024	12:13:11	Arambagh HO	Item Booked



**VAKALATNAMA**  
BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

District : Bankura

An application under Sections 14 and 18 of the  
National Green Tribunal Act, 2010  
Original Application No. /2024/EZ

Villagers of Jaykrishnapur, Lokkhipur and  
Gohogram represented by one  
Bimal Bhakta. .... Applicant  
-Versus-

The Union of India & Ors. . Respondents

Vakalatnama on behalf of Applicant abovenamed  
Know all men by these presents that by Vakalatnama. I/We appoint the Advocates notes  
below or any one of them my/our lawful Advocate or Advocates in the above  
for filling the memorandum or appeal or petition matter for appearing in conducting and  
of entering appearance

arguing the same for depositing or withdrawing any money in connecting there with for  
moving the Court in any matter connected therewith, for prepare in the paper book in the  
case and for putting in papers, petitions etc. on my/our behalf for filling taking back any  
documents for withdrawing suits or appeals or petitions with permission to institute fresh  
suit etc. for signing and filling petitions of compromise in connections with the said  
matter and for taking copies of paper from the Record and I/We further say that any act  
done by my/our said Advocate or advocates or by any one of them after accepting this  
Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees  
as settled and all others sums that may be necessary to carry out the requisition of the  
Court and otherwise to enable the said Advocates to conduct the case property. Failing  
which the said Advocates after notice to me/us will be at liberty to withdraw from the  
further conduct to the case.

IN WITNESS WHEREOF I/We sign and execute this Vakalatnama on this  
the 25<sup>th</sup> day of November, 2024.

Name of Advocate

**Mr. Tanuja Basak,**  
Advocate,  
High Court, Calcutta,  
Email : [tanujabashak@gmail.com](mailto:tanujabashak@gmail.com)  
Ph. No. 9674079964

**Dipankar Thakur**  
Rajshah, Kolkata (Advocate)  
[dipankar1989thakur@gmail.com](mailto:dipankar1989thakur@gmail.com)  
9434214268

Bimal Bhakta

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03

Received the vokalatnama from  
my client.

Tanuja Basak  
Advocate

**AUTHORIZATION**

We the undersigned villagers of Joykrishnapur, Lokkhipur and Gohogram do hereby declare and authorise that Sri Bimal Bhakta, son of Gurudas Bhakta, aged about 59 years, by faith: Hindu, by occupation : Farmer, residing at Jaykrishnapur, P.O. : Gohogram, Dist.- Purba Bardhaman -713 428 to affirm the Affidavit on our behalf before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

- ① সুয়েবি সিংহ
- ② জামাল রায়
- ③ ষষ্ঠা বিষ্ণু
- ④ মোহন বালা
- ⑤ নিখিল মল্লিক
- ⑥ অক্ষয় ওজা
- ⑦ খতীন রায়
- ⑧ নরেন্দ্র বিশ্বাস
- ⑨ অরুণ রায়
- ⑩ নরেন্দ্র বালা
- ⑪ পঙ্কজ নন্দী
- ⑫ নিখিল মল্লিক
- ⑬

